

**DIRECTORATE GENERAL OF FOREIGN TRADE**

**(DES-II SECTION)**

**DRAFT MINUTES OF THE NORMS COMMITTEE-II MEETING NO.23/81 HELD  
ON 23.02.2016**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 23/81 dated 23.02.2016 of Norms Committee-II for the year 2015-16 was held on 23.02.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation                       | Department |
|---------|------------------------------------------|------------|
| 1.      | Shri S.K. Jain, D.O.                     | DIPP       |
| 2.      | Shri O.P. Sharma, Jt. Industrial Adviser | C&PC       |
| 3.      | Shri K.S. Sodhi, Asstt. Director (ME)    | MSME       |
| 4.      | Shri Baljit Singh, DDG                   | DGFT       |
| 5.      | Shri Pradyumna Sahu, FTDO                | DGFT       |
| 6.      | Shri Vinod Kumar Kashyap, FTDO           | DGFT       |

Minutes of the Meeting No. 23/81 dated 23.02.2016 was confirmed by the members.



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| <b>Case No.:</b> 12/17/81-ALC2/2015                                                                                                                                                                                                                                       | <b>Party Name:</b> KE-TECHNICAL TEXTILES PVT.LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00335/AM16/                                                                                                                                                                                                                                  | <b>RLA File</b><br>:02/24/040/00188/AM12/         | <b>Lic.No/Date:</b> 0210172542<br>16.01.2012       | <b>Defer</b><br>Date:05.04.2016 |
| <b>Decision :</b> NC noted that C&PC Deficiency letter was issued to the company on 23.12.2015 followed by reminder on 25.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 05.04.2016. |                                                   |                                                    |                                 |

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| <b>Case No.:</b> 2/8/81-ALC2/2013                                                                                                                                                     | <b>Party Name:</b> EPSILON BATTERIES PVT. LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00118/AM14/                                                                                                                                              | <b>RLA File</b><br>:08/24/040/00032/AM14/      | <b>Lic.No/Date:</b> 0810120617<br>30.04.2013       | <b>Defer</b><br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to MoEF. NC decided to send a reminder to MoEF to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                                |                                                    |                                 |

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| <b>Case No.:</b> 8/14/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                 | <b>Party Name:</b> ASSOCIATED PIGMENTS LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Rejected</b> |
| <b>HQ File</b><br>:01/81/050/00213/AM14/                                                                                                                                                                                                                                                                                                                                           | <b>RLA File</b><br>:02/24/040/00010/AM14/      | <b>Lic.No/Date:</b> 0210189458<br>08.05.2013       |                 |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                                |                                                    |                 |

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| <b>Case No.:</b> 1/23/81-ALC2/2013                                                                                                                                                  | <b>Party Name:</b> MAK CONTROLS AND SYSTEMS PVT LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00387/AM14/                                                                                                                                            | <b>RLA File</b><br>:32/21/040/00032/AM14/            | <b>Lic.No/Date:</b> 3210063581<br>29.05.2013       | <b>Defer</b><br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to MoD. NC decided to send a reminder to MoD to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                                      |                                                    |                                 |

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| <b>Case No.:</b> 9/23/81-ALC2/2015 | <b>Party Name:</b> JMW INDIA (P) LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015 | <b>Status:</b> Deferred |
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|                                                                                                                                                                                                                                                          |                                    | 23.02.2016                           |                          |
| HQ File<br>:01/81/050/00484/AM16/                                                                                                                                                                                                                        | RLA File<br>:05/23/040/00060/AM14/ | Lic.No/Date:0510355879<br>31.05.2013 | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to CLA Delhi to forward two sets of application at the earliest.<br><br>The case stands deferred to 05.04.2016. |                                    |                                      |                          |

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| <b>Case No.:</b> 1/14/81-ALC2/2013                                                                                                                                                                                                                | Party Name:TTP<br>TECHNOLOGIES PRIVATE<br>LIMITED | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00206/AM14/                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00155/AM14/                | Lic.No/Date:0710098022<br>03.09.2013           | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that clarification from RA is still awaited regarding whether the AA has been issued on net to net basis. NC decided to send a reminder to RA to expedite the reply.<br><br>The case stands deferred to 05.04.2016. |                                                   |                                                |                          |

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| <b>Case No.:</b> 20/23/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:WELSPUN CORP<br>LTD.    | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00495/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:34/24/040/00122/AM14/ | Lic.No/Date:3410037878<br>12.09.2013           |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/14/2016-TSW/7 dated 23.02.2016 as under:<br><br>Advance Authorization may be ratified as under in line with their other Advance Authorization No. 3410037877 dated 12.09.2013 for Non Alloy Steel coated pipes ratified in NC meeting No. 22/81 dated 14.01.2014:<br><br>1. Quantities of export products at Sl. No. 1, 2, 3 & 4 may also be specified as 86894 Meters, 16596 Meters, 3900 Meters & 600 Meters respectively in addition to their weights.<br><br>2. Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under:<br>(i) Quantity of import item at Sl. No. 1 may be allowed as under:<br>14.3 mm Thk: 24067.5 MT<br><br>17.5 mm Thk: 5596.8 MT<br><br>20.6 mm Thk: 1778.1 MT<br><br>Total Quantity of import item may be allowed as applied for i.e. |                                    |                                                |                 |

  
**विनोद कुमार कश्यप**  
 Deputy Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi

  
**विनोद कुमार कश्यप**  
 Foreign Trade Development Officer  
 Foreign Trade Development Officer  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi



31442.41 MT inclusive of 5 % wastage.

- (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 127579.26 Kgs.
- (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 66465.51 Kgs inclusive of 5 % wastage.
- (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 57905 Kgs inclusive of 5 % wastage.
- (v) Quantities of import items at Sl. No. 5 , 6, 7 & 8 viz. Polyethylene may be allowed as 442246 Kgs., 98643 Kgs., 23181 Kgs. & 6385 Kgs. respectively inclusive of 5 % wastage.
- (vi) Quantity of import item at Sl. No. 9 viz. Internal Epoxy Lining may be allowed as 39026 Litres inclusive of 5 % wastage.
- (vii) Quantities of import items at Sl.No. 10 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

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| Case No.:62/2/81-ALC2/2014                                                                                                                                | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
| 8 HQ File :01/81/050/00063/AM15/                                                                                                                          | RLA File :03/94/040/00901/AM14/      | Lic.No/Date:0310767077<br>21.01.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                      |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                      |                                            |                          |

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| Case No.:66/2/81-ALC2/2014                                                                                                                                | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
| 9 HQ File :01/81/050/00067/AM15/                                                                                                                          | RLA File :03/94/040/00498/AM14/      | Lic.No/Date:0310767749<br>24.01.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                      |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                      |                                            |                          |

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| Case No.:17/2/81-ALC2/2014                                                                                                                                                                     | Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
| 10 HQ File :01/81/050/00018/AM15/                                                                                                                                                              | RLA File :05/24/040/00410/AM14/              | Lic.No/Date:0510378008<br>03.02.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that clarification from RA is still awaited regarding whether the AA has been issued on repeat basis. NC decided to send a reminder to RA to expedite the reply. |                                              |                                            |                          |



The case stands deferred to 23.02.2016.

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| 11                                                                                                                                                                                                                                                                                                                                                                                 | Case No.:71/2/81-ALC2/2014        | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Rejected |
|                                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/81/050/00072/AM15/ | RLA File<br>:02/24/040/00189/AM14/     | Lic.No/Date:0210199764<br>07.02.2014       |          |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                   |                                        |                                            |          |

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| 12                                                                                                                                                                                  | Case No.:48/2/81-ALC2/2014        | Party Name:VINDHYA TELELINKS LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00049/AM15/ | RLA File<br>:11/24/040/00008/AM14/ | Lic.No/Date:1110027893<br>12.02.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                   |                                    |                                            |                          |

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| 13                                                                                                                                                                                  | Case No.:12/2/81-ALC2/2014        | Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00013/AM15/ | RLA File<br>:05/23/040/00075/AM14/                | Lic.No/Date:0510379333<br>13.02.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                   |                                                   |                                            |                          |

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| 14                                                                                                                                                                                  | Case No.:24/2/81-ALC2/2014        | Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File<br>:01/81/050/00025/AM15/ | RLA File<br>:05/23/040/00537/AM13/                | Lic.No/Date:0510380166<br>24.02.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                   |                                                   |                                            |                          |

  
**विनोद कुमार काश्यप**  
 Deputy Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

  
**विनोद कुमार काश्यप**  
 VINOD KUMAR KASHYAP  
 Deputy Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi



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| 15                                                                                                                                                                                  | Case No.:86/2/81-ALC2/2014     | Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                     | HQ File :01/81/050/00087/AM15/ | RLA File :05/23/040/00265/AM13/                   | Lic.No/Date:0510380165<br>24.02.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                |                                                   |                                            |                          |

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| 16                                                                                                                                                                                                                                                         | Case No.:1/2/81-ALC2/2014      | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                                                                                            | HQ File :01/81/050/00002/AM15/ | RLA File :34/24/040/00001/AM15/    | Lic.No/Date:3410039725<br>03.04.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to RA Vadodara to forward two sets of application at the earliest.<br><br>The case stands deferred to 05.04.2016. |                                |                                    |                                            |                          |

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| 17                                                                                                                                                                                                                            | Case No.:4/23/81-ALC2/2015     | Party Name:AMC COOKWARE ( INDIA) PVT.LTD. | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|                                                                                                                                                                                                                               | HQ File :01/81/050/00479/AM16/ | RLA File :07/24/040/00046/AM15/           | Lic.No/Date:0710104232<br>20.05.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> Based on the request of the representative of DIPP, NC decided to send a copy of the correct application of the party to them for examination and comments .<br><br>The case stands deferred to 05.04.2016. |                                |                                           |                                            |                          |

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| 18                                                                                                                                                                                                                                                                                                                                                                                 | Case No.:33/8/81-ALC2/2014     | Party Name:METENERE LTD.        | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Rejected |
|                                                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/81/050/00244/AM15/ | RLA File :05/24/040/00073/AM15/ | Lic.No/Date:0510388084<br>03.06.2014       |          |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received form the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                |                                 |                                            |          |

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| 19 | Case No.:35/11/81-ALC2/2014 | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:23/81-ALC2/2015 | Status:Deferred |
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सहायक निदेशक/ALC2/2014  
आर.एस.एस. विभाग, दिल्ली  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
कमिश्नर विभाग, नई दिल्ली  
UGVPS BHAWAN New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
कमिश्नर विभाग, नई दिल्ली  
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| HQ File<br>:01/81/050/00349/AM15/                                                                                                                                                                      | RLA File<br>:09/24/040/00057/AM15/ | Lic.No/Date:0910060610<br>08.07.2014 | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm on 01.02.2016. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. |                                    |                                      |                          |
| The case stands deferred to 05.04.2016.                                                                                                                                                                |                                    |                                      |                          |

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| 20                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 12/11/81-ALC2/2014 | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00326/AM15/   | RLA File<br>:02/24/040/00069/AM15/     | Lic.No/Date:0210204395<br>09.07.2014       |                 |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. |                                     |                                        |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                               |                                     |                                        |                                            |                 |

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| 21                                                                                                                                                        | <b>Case No.:</b> 29/11/81-ALC2/2014 | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
|                                                                                                                                                           | HQ File<br>:01/81/050/00343/AM15/   | RLA File<br>:34/24/040/00013/AM15/ | Lic.No/Date:3410040368<br>16.07.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                     |                                    |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                     |                                    |                                            |                          |

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| 22                                                                                                                                   | <b>Case No.:</b> 3/23/81-ALC2/2015 | Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD. | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
|                                                                                                                                      | HQ File<br>:01/81/050/00478/AM16/  | RLA File<br>:31/83/040/00093/AM15/                   | Lic.No/Date:3110064619<br>25.07.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to send a reminder to MoS to expedite the comments. |                                    |                                                      |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                              |                                    |                                                      |                                            |                          |

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|----|------------------------------------|-------------------------------------------------|--------------------------------------------|------------------------|
| 23 | <b>Case No.:</b> 6/11/81-ALC2/2014 | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b> |
|    | HQ File                            | RLA File                                        | Lic.No/Date:0410159116                     | Defer                  |



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| :01/81/050/00320/AM15/                                                                                                               | :04/24/040/00091/AM15/ | 28.07.2014 | Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DoT. NC decided to send a reminder to DoT to expedite the comments. |                        |            |                 |
| The case stands deferred to 05.04.2016.                                                                                              |                        |            |                 |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|----------------------------------------------------|---------------------------------|
| <b>Case No.:</b> 36/11/81-ALC2/2014                                                                                                                        | <b>Party Name:</b> INDO COOL COMPOSITES PRIVATE LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00350/AM15/                                                                                                                   | <b>RLA File</b><br>:04/24/040/00101/AM15/               | <b>Lic.No/Date:</b> 0410159126<br>01.08.2014       | <b>Defer</b><br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                                         |                                                    |                                 |
| The case stands deferred to 05.04.2016.                                                                                                                    |                                                         |                                                    |                                 |

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| <b>Case No.:</b> 86/11/81-ALC2/2014                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> ASSOCIATED PIGMENTS LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Rejected</b> |
| <b>HQ File</b><br>:01/81/050/00400/AM15/                                                                                                                                                                                                                                                                             | <b>RLA File</b><br>:02/24/040/00091/AM15/      | <b>Lic.No/Date:</b> 0210204734<br>08.08.2014       |                 |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. |                                                |                                                    |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                               |                                                |                                                    |                 |

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| <b>Case No.:</b> 54/11/81-ALC2/2014                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> METENERE LTD.          | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Rejected</b> |
| <b>HQ File</b><br>:01/81/050/00368/AM15/                                                                                                                                                                                                                                                                             | <b>RLA File</b><br>:05/24/040/00178/AM15/ | <b>Lic.No/Date:</b> 0510390703<br>22.08.2014       |                 |
| <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC. |                                           |                                                    |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                               |                                           |                                                    |                 |

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| <b>Case No.:</b> 2/11/81-ALC2/2014       | <b>Party Name:</b> TTP TECHNOLOGIES PRIVATE LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00316/AM15/ | <b>RLA File</b><br>:07/24/040/00170/AM15/           | <b>Lic.No/Date:</b> 0710106521<br>25.08.2014       | <b>Defer</b><br>Date:05.04.2016 |



**Decision :** NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to RA Bangalore to forward two sets of application at the earliest.

The case stands deferred to 05.04.2016.

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| 28                                                                                                                                                                                                                                                              | <b>Case No.:</b> 16/23/81-ALC2/2015 | Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00491/AM16/   | RLA File<br>:05/23/040/00243/AM15/               | Lic.No/Date:0510391111<br>12.09.2014       | Defer<br>Date:05.04.2016 |
| <p><b>Decision :</b> NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to CLA Delhi to forward two sets of application at the earliest.</p> <p>The case stands deferred to 05.04.2016.</p> |                                     |                                                  |                                            |                          |

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| 29                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 17/23/81-ALC2/2015 | Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00492/AM16/   | RLA File<br>:04/24/040/00130/AM15/                     | Lic.No/Date:0410159450<br>19.09.2014       |                 |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/14/2016-TSW/29 dated 23.02.2016 as under:</p> <p>1. Word “ of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 5250 MT as 1.05 Kgs./Kg. content in the export product after taking clue from SION C - 593.</p> <p>RA may take suitable consequential action accordingly.</p> |                                     |                                                        |                                            |                 |

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| 30                                                                                                                                                                                                           | <b>Case No.:</b> 10/23/81-ALC2/2015 | Party Name:URETHANE ELASTOMERS     | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                              | HQ File<br>:01/81/050/00485/AM16/   | RLA File<br>:04/24/040/00199/AM15/ | Lic.No/Date:0410159708<br>11.11.2014       | Defer<br>Date:05.04.2016 |
| <p><b>Decision :</b> NC observed that the case has been referred to MSME (Chem.). NC decided to send a reminder to MSME (Chem.) to expedite the comments.</p> <p>The case stands deferred to 05.04.2016.</p> |                                     |                                    |                                            |                          |

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|----|-------------------------------------|--------------------------------------------------|--------------------------------------------|-------------------------|
| 31 | <b>Case No.:</b> 15/23/81-ALC2/2015 | Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred |
|----|-------------------------------------|--------------------------------------------------|--------------------------------------------|-------------------------|

विदेशी व्यापार विभाग  
विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेशी व्यापार विभाग  
Directorate General of Foreign Trade  
अधिनियम विभाग/Deptt. of Commerce  
एन.डी. भवन, नई दिल्ली  
N.D. Bhawan, New Delhi

विनोद कुमार काश्यप  
VINOD KUMAR KASHYAP  
विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेशी व्यापार विभाग  
Directorate General of Foreign Trade  
अधिनियम विभाग/Deptt. of Commerce  
एन.डी. भवन, नई दिल्ली  
N.D. Bhawan, New Delhi



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| HQ File<br>:01/81/050/00490/AM16/                                                                                                      | RLA File<br>:07/24/040/00276/AM15/ | Lic.No/Date:0710106979<br>14.11.2014 | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to C&PC. NC decided to send a reminder to them to expedite the comments. |                                    |                                      |                          |
| The case stands deferred to 05.04.2016.                                                                                                |                                    |                                      |                          |

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| <b>Case No.:</b> 35/17/81-ALC2/2014                                                                                                                       | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00570/AM15/                                                                                                                         | RLA File<br>:34/24/040/00214/AM15/ | Lic.No/Date:3410040713<br>24.11.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                    |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                    |                                            |                          |

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| <b>Case No.:</b> 36/17/81-ALC2/2014                                                                                                                   | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00571/AM15/                                                                                                                     | RLA File<br>:34/24/040/00213/AM15/ | Lic.No/Date:3410040722<br>25.11.2014       |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3/35/2015-TSW(B) dated Nil (copy enclosed). |                                    |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                |                                    |                                            |                 |

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| <b>Case No.:</b> 56/17/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00591/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:07/24/040/00323/AM15/               | Lic.No/Date:0710107176<br>12.12.2014       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC deliberated the comments furnished by C&PC vide O.M. No.46011/211/2005-PC.II(Pt. File) dated 01.02.2016 and felt that wastage of import items has not been indicated. NC decided to refer back the comments to C&PC for further examination and with a request to furnish comments alongwith item wise wastage. The statement need not contain duty scheme. Chairman also felt that number of inputs for a rotor blade seemed on higher side. The size/dimension of rotor blade (Export Product) should also be indicated. |                                                  |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                  |                                            |                          |

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| <b>Case No.:</b> 13/23/81-ALC2/2015 | Party Name:METENERE LTD.           | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00488/AM16/   | RLA File<br>:05/24/040/00423/AM15/ | Lic.No/Date:0510392478<br>18.12.2014       | Defer<br>Date:05.04.2016 |

सहायक निदेशक/आर.टी.सिंह  
आर.टी.सिंह, निदेशक, विदेश व्यापार विकास अधिकारी  
विदेश व्यापार विकास अधिकारी  
विदेश व्यापार विकास अधिकारी  
विदेश व्यापार विकास अधिकारी  
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विदेश व्यापार विकास अधिकारी  
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विदेश व्यापार विकास अधिकारी  
विदेश व्यापार विकास अधिकारी

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
विदेश व्यापार विभाग/Deptt. of Commerce  
विदेश व्यापार विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



**Decision :** NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite the comments.

The case stands deferred to 05.04.2016.

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| <b>Case No.:</b> 84/17/81-ALC2/2014      | <b>Party Name:</b> BILCARE LIMITED        | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00619/AM15/ | <b>RLA File</b><br>:31/83/040/00228/AM15/ | <b>Lic.No/Date:</b> 3110065219<br>20.01.2015       | <b>Defer</b><br>Date:05.04.2016 |

**Decision :** The following representatives of M/s Bilcare Limited have attended the Personal Hearing with the Norms Committee.

- i) Ms. Seema Lohar- AGM- Exim & Logistics &
- ii) Shri Sandeep Munot - Assistant Manager

NC observed that the export & import items are different than what the party said. The representatives of the party have also accepted their mistake. They also said that they have never imported printed Aluminium Foil and as such they have agreed to revise their application. NC therefore decided to close the case at present and the case will be considered as and when revised application will be received from the party. NC also observed that RA should take care in future and in case they have allowed such AAs they need to be reviewed.

RA may take suitable consequential action accordingly.

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| <b>Case No.:</b> 26/17/81-ALC2/2014      | <b>Party Name:</b> MAK CONTROLS AND SYSTEMS PVT LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00561/AM15/ | <b>RLA File</b><br>:32/21/040/00162/AM15/            | <b>Lic.No/Date:</b> 3210077400<br>21.01.2015       | <b>Defer</b><br>Date:05.04.2016 |

**Decision :** NC observed that the case has been referred to DoT. NC decided to send a reminder to them to expedite the comments.

The case stands deferred to 05.04.2016.

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| <b>Case No.:</b> 12/23/81-ALC2/2015      | <b>Party Name:</b> SHIVA STAINLESS STEEL PVT. LTD., | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/81/050/00487/AM16/ | <b>RLA File</b><br>:05/24/040/00494/AM15/           | <b>Lic.No/Date:</b> 0510393139<br>11.02.2015       | <b>Defer</b><br>Date:05.04.2016 |

**Decision :** NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 05.04.2016.

उत्तराखण्ड विदेश व्यापार अधिकारी  
उत्तराखण्ड विदेश व्यापार अधिकारी  
Director General of Foreign Trade  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
अखिल भारतीय व्यापार विभाग  
भारत सरकार, नई दिल्ली  
Ministry of Commerce, Govt. of India  
New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| 39 | Case No.:14/23/81-ALC2/2015                                                                                                                                                                                                 | Party Name:SAGE METALS LTD.        | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Approved |
|    | HQ File<br>:01/81/050/00489/AM16/                                                                                                                                                                                           | RLA File<br>:05/24/040/00556/AM15/ | Lic.No/Date:0510393361<br>25.02.2015       |          |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per letter No.05/24/40/556/AM15/ZALC-II/CLA dated 25.02.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                    |                                            |          |

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| 40 | Case No.:39/5/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                         | Party Name:R.R.KABEL LIMITED,      | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Rejected |
|    | HQ File<br>:01/81/050/00139/AM16/                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:03/95/040/01018/AM15/ | Lic.No/Date:0310794640<br>17.03.2015       |          |
|    | <b>Decision :</b> NC noted that the company has not replied to MSME D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to reject the case with direction to firm to pay customs duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                    |                                            |          |

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| 41 | Case No.:8/5/81-ALC2/2015                                                                                                                                                                                                                                                  | Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00108/AM16/                                                                                                                                                                                                                                          | RLA File<br>:07/24/040/00487/AM15/               | Lic.No/Date:0710107977<br>31.03.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 11.12.2015 followed by reminder on 28.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 05.04.2016. |                                                  |                                            |                          |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|--------------------------|
| 42 | Case No.:7/5/81-ALC2/2015                                                                                                                                                             | Party Name:TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00107/AM16/                                                                                                                                                     | RLA File<br>:07/24/040/00470/AM15/       | Lic.No/Date:0710108018<br>15.04.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to MNRE. NC decided to send a reminder to them to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                          |                                            |                          |

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| 43 | Case No.:7/23/81-ALC2/2015 | Party Name:DIANA METALS | Meet No/Date:23/81-ALC2/2015 | Status:Deferred |
|----|----------------------------|-------------------------|------------------------------|-----------------|


बलजीत सिंह/BALJIT SINGH  
उप-निदेशक, विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
भारत सरकार/Govt. of India  
अजमेर भवन, नई दिल्ली  
Ajay Bhawan, New Delhi


विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
अजमेर भवन, नई दिल्ली  
Ajay Bhawan, New Delhi



March, 2016 to furnish their reply. NC decided to allow them.

The case stands deferred to 05.04.2016.

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| 47 | <b>Case No.:</b> 27/8/81-ALC2/2015                                                                                                                                                                                                                                         | Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00171/AM16/                                                                                                                                                                                                                                          | RLA File<br>:07/24/040/00057/AM16/               | Lic.No/Date:0710108272<br>27.05.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the company on 11.12.2015 followed by reminder on 28.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company.<br><br>The case stands deferred to 05.04.2016. |                                                  |                                            |                          |

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| 48 | <b>Case No.:</b> 44/8/81-ALC2/2015                                                                                                                                                                        | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00188/AM16/                                                                                                                                                                         | RLA File<br>:05/24/040/00094/AM16/      | Lic.No/Date:0510394455<br>04.06.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 05.04.2016. |                                         |                                            |                          |

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| 49 | <b>Case No.:</b> 45/8/81-ALC2/2015                                                                                                                                                                        | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00189/AM16/                                                                                                                                                                         | RLA File<br>:05/24/040/00097/AM16/      | Lic.No/Date:0510394456<br>04.06.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 05.04.2016. |                                         |                                            |                          |

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| 50 | <b>Case No.:</b> 26/8/81-ALC2/2015                                                                                                                                                    | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
|    | HQ File<br>:01/81/050/00170/AM16/                                                                                                                                                     | RLA File<br>:07/24/040/00080/AM16/     | Lic.No/Date:0710108374<br>16.06.2015       | Defer<br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                        |                                            |                          |

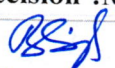


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|                                                                                                                                                                           |                                    | 23.02.2016                           |                          |
| HQ File<br>:01/81/050/00482/AM16/                                                                                                                                         | RLA File<br>:04/24/040/00002/AM16/ | Lic.No/Date:0410160412<br>16.04.2015 | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(131)/15-ME dated 11.09.2015 (copy enclosed). |                                    |                                      |                          |
| The case stands deferred to 05.04.2016.                                                                                                                                   |                                    |                                      |                          |

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| <b>Case No.:</b> 8/23/81-ALC2/2015                                                                                                                                     | Party Name:RATNAMANI<br>METALS & TUBES LIMITED                                                                                                                                                                  | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00483/AM16/                                                                                                                                      | RLA File<br>:08/24/040/00020/AM16/                                                                                                                                                                              | Lic.No/Date:0810135077<br>22.04.2015           | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/14/2016-TSW/44 dated 23.02.2016 as under: |                                                                                                                                                                                                                 |                                                |                          |
| 44                                                                                                                                                                     | 1. Outer Diameter (OD), Wall Thickness (WT) and length of Coated and bare pipes.                                                                                                                                |                                                |                          |
|                                                                                                                                                                        | 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, separately for coated and bare pipes.                                                                                                 |                                                |                          |
|                                                                                                                                                                        | 3. Detailed calculations for the quantities of coating materials, at Sl. No. 2, 3 & 4 and 8, 9 & 10, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture. |                                                |                          |
| The case stands deferred to 05.04.2016.                                                                                                                                |                                                                                                                                                                                                                 |                                                |                          |

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| <b>Case No.:</b> 9/5/81-ALC2/2015                                                                                                                                                                      | Party Name:BINDAL<br>SMELTING PVT LTD | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00109/AM16/                                                                                                                                                                      | RLA File<br>:05/23/040/00006/AM16/    | Lic.No/Date:0510393999<br>27.04.2015           | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC noted that MSME Deficiency letter was issued to the firm on 01.02.2016. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. |                                       |                                                |                          |
| The case stands deferred to 05.04.2016.                                                                                                                                                                |                                       |                                                |                          |

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| <b>Case No.:</b> 37/8/81-ALC2/2015                                                                 | Party Name:L & T<br>HYDROCARBON<br>ENGINEERING LIMITED | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00181/AM16/                                                                  | RLA File<br>:03/95/040/01064/AM15/                     | Lic.No/Date:0310795786<br>08.05.2015           | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> M/s Larsen & Toubro vide email dated 22.02.2016 has requested for time till 31st |                                                        |                                                |                          |

  
 विनोद कुमार कश्यप  
 Deputy Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi

  
 विनोद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 Foreign Trade Development Officer  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi



|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                   |                                                    |                                 |
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| 51 | <b>Case No.:</b> 6/23/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Party Name:</b> JAINSON CABLES INDIA PVT. LTD. | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00481/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>RLA File</b><br>:08/24/040/00092/AM16/         | <b>Lic.No/Date:</b> 0810135611<br>03.07.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/14/2016-TSW/51 dated 23.02.2016 as under: <ol style="list-style-type: none"> <li>1. Voltage rating of cables</li> <li>2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.</li> <li>3. Detailed calculations for the requirement of import item, conductor size wise supported by the Cross sectional diagram of the cable/Buyers data sheet.</li> <li>4. Net weight per KM of each Cable</li> <li>5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.</li> <li>6. Total requirement of raw material, export product wise, in a tabular form</li> </ol> <p>The case stands deferred to 05.04.2016.</p> |                                                   |                                                    |                                 |

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| 52 | <b>Case No.:</b> 18/23/81-ALC2/2015                                                                                                                          | <b>Party Name:</b> APAR INDUSTRIES LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00493/AM16/                                                                                                                     | <b>RLA File</b><br>:34/24/040/00089/AM16/  | <b>Lic.No/Date:</b> 3410041384<br>20.07.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. <p>The case stands deferred to 05.04.2016.</p> |                                            |                                                    |                                 |

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| 53 | <b>Case No.:</b> 3/8/81-ALC2/2015                                                                                                                            | <b>Party Name:</b> APAR INDUSTRIES LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred          |
|    | <b>HQ File</b><br>:01/81/050/00147/AM16/                                                                                                                     | <b>RLA File</b><br>:34/24/040/00332/AM15/  | <b>Lic.No/Date:</b> 3410041389<br>21.07.2015       | <b>Defer Date:</b><br>05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. <p>The case stands deferred to 05.04.2016.</p> |                                            |                                                    |                                  |

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| 54 | <b>Case No.:</b> 5/23/81-ALC2/2015                                                         | <b>Party Name:</b> JAYBEE LAMINATIONS PVT LTD | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred          |
|    | <b>HQ File</b><br>:01/81/050/00480/AM16/                                                   | <b>RLA File</b><br>:05/23/040/00152/AM16/     | <b>Lic.No/Date:</b> 0510395026<br>22.07.2015       | <b>Defer Date:</b><br>05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to send a |                                               |                                                    |                                  |



reminder to them to expedite the comments.

The case stands deferred to 05.04.2016.

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| 55                                                                                                                                                                                                           | Case No.:43/8/81-ALC2/2015        | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred           |
|                                                                                                                                                                                                              | HQ File<br>:01/81/050/00187/AM16/ | RLA File<br>:34/24/040/00119/AM16/ | Lic.No/Date:3410041393<br>23.07.2015       | Defer Date:<br>05.04.2016 |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to RA, Vadodara to forward two sets of application at the earliest. |                                   |                                    |                                            |                           |
| The case stands deferred to 05.04.2016.                                                                                                                                                                      |                                   |                                    |                                            |                           |

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| 56                                                                                                                                    | Case No.:11/23/81-ALC2/2015       | Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred           |
|                                                                                                                                       | HQ File<br>:01/81/050/00486/AM16/ | RLA File<br>:34/24/040/00123/AM16/             | Lic.No/Date:3410041397<br>23.07.2015       | Defer Date:<br>05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to send a reminder to them to expedite the comments. |                                   |                                                |                                            |                           |
| The case stands deferred to 05.04.2016.                                                                                               |                                   |                                                |                                            |                           |

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| 57                                                                                                                                                        | Case No.:10/14/81-ALC2/2015       | Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred           |
|                                                                                                                                                           | HQ File<br>:01/81/050/00275/AM16/ | RLA File<br>:09/24/040/00209/AM16/                     | Lic.No/Date:0910062433<br>03.08.2015       | Defer Date:<br>05.04.2016 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                   |                                                        |                                            |                           |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                   |                                                        |                                            |                           |

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| 58                                                                                                            | Case No.:19/23/81-ALC2/2015       | Party Name:KUMAR INDUSTRIES        | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred           |
|                                                                                                               | HQ File<br>:01/81/050/00494/AM16/ | RLA File<br>:05/23/040/00194/AM16/ | Lic.No/Date:0510395272<br>11.08.2015       | Defer Date:<br>05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                   |                                    |                                            |                           |
| The case stands deferred to 05.04.2016.                                                                       |                                   |                                    |                                            |                           |

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विनोद कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
कमल भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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कमल भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

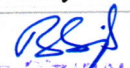


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| 59                                                                                                                                                                                                                                  | Case No.:4/17/81-ALC2/2015        | Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD. | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Approved |
|                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00327/AM16/ | RLA File<br>:31/83/040/00081/AM16/                   | Lic.No/Date:3110065614<br>28.08.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide I.D.. No. TL-13024/22/2016-DCMSME dated 27.01.2016 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                   |                                                      |                                            |          |

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| 60                                                                                                                                                                                    | Case No.:6/14/81-ALC2/2015        | Party Name:GLAZIUM FACADES PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred           |
|                                                                                                                                                                                       | HQ File<br>:01/81/050/00271/AM16/ | RLA File<br>:31/83/040/00067/AM16/         | Lic.No/Date:3110065618<br>03.09.2015       | Defer Date:<br>05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to MSME. NC decided to send a reminder to them to expedite the comments.<br><br>The case stands deferred to 05.04.2016. |                                   |                                            |                                            |                           |

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| 61                                                                                                                                                                                                                                                       | Case No.:18/17/81-ALC2/2015       | Party Name:JINDAL SAW LTD          | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred       |
|                                                                                                                                                                                                                                                          | HQ File<br>:01/81/050/00341/AM16/ | RLA File<br>:05/23/040/00229/AM16/ | Lic.No/Date:0510395537<br>04.09.2015       | Defer Date:05.04.2016 |
| <b>Decision :</b> NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to CLA Delhi to forward two sets of application at the earliest.<br><br>The case stands deferred to 05.04.2016. |                                   |                                    |                                            |                       |

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| 62                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:7/17/81-ALC2/2015        | Party Name:PESHA ENGINEERING & WIRE COMPANY | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00330/AM16/ | RLA File<br>:52/24/040/00043/AM16/          | Lic.No/Date:5210041627<br>07.09.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/14/2016-TSW/62 dated 23.02.2016 as under: <ol style="list-style-type: none"> <li>1. Net weight of export item may be specified as 46816 Kgs.</li> <li>2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 47284 Kgs. as 1.01 Kgs./Kg. content in the export products.</li> <li>3. Import item at Sl. No. 2 may be allowed as per packing policy.</li> </ol> RA may take suitable consequential action accordingly. |                                   |                                             |                                            |          |

  
विनोद कुमार कश्यप  
Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| 63 | Case No.:6/17/81-ALC2/2015                                                                                                                                                                    | Party Name:ZTT INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00329/AM16/                                                                                                                                                             | RLA File<br>:04/24/040/00134/AM16/   | Lic.No/Date:0410161005<br>10.09.2015       | Defer<br>Date:05.04.2016 |
|    | <p><b>Decision :</b> NC observed that the case has been referred to DeitY. NC decided to send a reminder to them to expedite the comments.</p> <p>The case stands deferred to 05.04.2016.</p> |                                      |                                            |                          |

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| 64 | Case No.:14/17/81-ALC2/2015                                                                                                                                                                                                                          | Party Name:COSMO FERRITES LTD.,    | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00337/AM16/                                                                                                                                                                                                                    | RLA File<br>:22/24/040/00039/AM16/ | Lic.No/Date:2210015312<br>17.09.2015       | Defer<br>Date:05.04.2016 |
|    | <p><b>Decision :</b> NC decided to send a letter to firm to submit information as per written comments of MSME vide I.D.. No. TL-13024/36/2016-MMM&amp;A-DCMSME dated 12.02.2016 (copy enclosed).</p> <p>The case stands deferred to 05.04.2016.</p> |                                    |                                            |                          |

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| 65 | Case No.:15/17/81-ALC2/2015                                                                                                                                                                                                                                                      | Party Name:THERMO CABLES LIMITED   | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00338/AM16/                                                                                                                                                                                                                                                | RLA File<br>:09/24/040/00252/AM16/ | Lic.No/Date:0910062668<br>28.09.2015       | Defer<br>Date:05.04.2016 |
|    | <p><b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the company on 10.12.2015 followed by reminder on 25.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company.</p> <p>The case stands deferred to 05.04.2016.</p> |                                    |                                            |                          |

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| 66 | Case No.:16/17/81-ALC2/2015                                                                                                                                                                                  | Party Name:ITP ELECTRONICS PRIVATE LTD | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00339/AM16/                                                                                                                                                                            | RLA File<br>:05/23/040/00280/AM16/     | Lic.No/Date:0510395759<br>29.09.2015       | Defer<br>Date:05.04.2016 |
|    | <p><b>Decision :</b> The company vide letter dated 15th February, 2016 has requested for 20-25 days time to submit their reply. NC decided to allow them.</p> <p>The case stands deferred to 05.04.2016.</p> |                                        |                                            |                          |

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| 67 | Case No.:8/17/81-ALC2/2015 | Party Name:HORIZON EXPORTS | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | Status:Deferred |
|    | HQ File                    | RLA File                   | Lic.No/Date:0610038233                     | Defer           |



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| :01/81/050/00331/AM16/ | :06/24/040/00018/AM16/ | 08.10.2015 | Date:05.04.2016 |
|------------------------|------------------------|------------|-----------------|

**Decision :** NC noted that DIPP Deficiency letter was issued to the company on 10.12.2015 followed by reminder on 25.01.2016. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 05.04.2016.

|                                   |                                         |                                                |                        |
|-----------------------------------|-----------------------------------------|------------------------------------------------|------------------------|
| <b>Case No.:1/23/81-ALC2/2015</b> | Party Name:JLC<br>ELECTROMET PVT. LTD., | Meet No/Date:23/81-<br>ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b> |
|-----------------------------------|-----------------------------------------|------------------------------------------------|------------------------|

|                                   |                                    |                                      |                          |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/81/050/00476/AM16/ | RLA File<br>:13/24/040/00031/AM16/ | Lic.No/Date:1310048022<br>29.10.2015 | Defer<br>Date:05.04.2016 |
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**Decision :** NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 05.04.2016.

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| <b>Case No.:</b> 1/17/81-ALC2/2015 | Party Name:JST STESALIT TRANSFORMERS PVT.LTD., | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred |
|------------------------------------|------------------------------------------------|--------------------------------------------|-------------------------|

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|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/81/050/00324/AM16/ | RLA File<br>:22/24/040/00052/AM16/ | Lic.No/Date:2210015342<br>02.11.2015 | Defer<br>Date:05.04.2016 |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to RA, Chandigarh to forward two sets of application at the earliest.

The case stands deferred to 05.04.2016.

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|------------------------------------|-----------------------------------------------------|----------------------------------------------------|-------------------------|
| <b>Case No.:</b> 1/20/81-ALC2/2015 | <b>Party Name:</b> BHARAT HEAVY ELECTRICALS LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred |
|------------------------------------|-----------------------------------------------------|----------------------------------------------------|-------------------------|

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|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/81/050/00403/AM16/ | RLA File<br>:06/24/040/00031/AM16/ | Lic.No/Date:0610038249<br>09.11.2015 | Defer<br>Date:05.04.2016 |
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**Decision :** NC observed that the case has been referred to DHI. NC decided to send a reminder to them to expedite the comments.

The case stands deferred to 05.04.2016.

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|------------------------------------|--------------------------------------------|----------------------------------------------------|-------------------------|
| <b>Case No.:</b> 2/17/81-ALC2/2015 | <b>Party Name:</b> APAR INDUSTRIES LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred |
|------------------------------------|--------------------------------------------|----------------------------------------------------|-------------------------|

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|---|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| 1 | HQ File<br>:01/81/050/00325/AM16/ | RLA File<br>:34/24/040/00211/AM16/ | Lic.No/Date:3410041678<br>10.11.2015 | Defer<br>Date:05.04.2016 |
|---|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** NC observed that application on the subject AA of the company has not yet been received. NC decided to send a reminder to RA, Vadodara to forward two sets of application



at the earliest.

The case stands deferred to 05.04.2016.

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|----------------------------------------------------|---------------------------------|
| 72 | <b>Case No.:</b> 24/23/81-ALC2/2015                                                                                                                          | <b>Party Name:</b> SIECHEM TECHNOLOGIES PRIVATE LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00499/AM16/                                                                                                                     | <b>RLA File</b><br>:04/24/040/00196/AM16/               | <b>Lic.No/Date:</b> 0410161430<br>15.12.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments.<br><br>The case stands deferred to 05.04.2016. |                                                         |                                                    |                                 |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|----------------------------------------------------|---------------------------------|
| 73 | <b>Case No.:</b> 25/23/81-ALC2/2015                                                                                                                          | <b>Party Name:</b> SIECHEM TECHNOLOGIES PRIVATE LIMITED | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00500/AM16/                                                                                                                     | <b>RLA File</b><br>:04/24/040/00202/AM16/               | <b>Lic.No/Date:</b> 0410161439<br>17.12.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments.<br><br>The case stands deferred to 05.04.2016. |                                                         |                                                    |                                 |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------------------------------------|---------------------------------|
| 74 | <b>Case No.:</b> 2/23/81-ALC2/2015                                                                                                                           | <b>Party Name:</b> COSMO FERRITES LTD.,   | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00477/AM16/                                                                                                                     | <b>RLA File</b><br>:22/24/040/00084/AM16/ | <b>Lic.No/Date:</b> 2210015383<br>18.12.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to MSME. NC decided to wait for their comments.<br><br>The case stands deferred to 05.04.2016. |                                           |                                                    |                                 |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|----------------------------------------------------|---------------------------------|
| 75 | <b>Case No.:</b> 22/23/81-ALC2/2015                                                                                                                          | <b>Party Name:</b> RATNAVEER STAINLESS PRODUCTS (PVT) LTD, | <b>Meet No/Date:</b> 23/81-ALC2/2015<br>23.02.2016 | <b>Status:</b> Deferred         |
|    | <b>HQ File</b><br>:01/81/050/00497/AM16/                                                                                                                     | <b>RLA File</b><br>:34/24/040/00154/AM16/                  | <b>Lic.No/Date:</b> 3410041770<br>30.12.2015       | <b>Defer</b><br>Date:05.04.2016 |
|    | <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments.<br><br>The case stands deferred to 05.04.2016. |                                                            |                                                    |                                 |

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|----|-------------------------------------|------------------------------|-----------------------------|-------------------------|
| 76 | <b>Case No.:</b> 23/23/81-ALC2/2015 | <b>Party Name:</b> RATNAVEER | <b>Meet No/Date:</b> 23/81- | <b>Status:</b> Deferred |
|----|-------------------------------------|------------------------------|-----------------------------|-------------------------|



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|---------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--------------------------|
|                                                                                                               | STAINLESS PRODUCTS<br>(PVT) LTD,   | ALC2/2015<br>23.02.2016              |                          |
| HQ File<br>:01/81/050/00498/AM16/                                                                             | RLA File<br>:34/24/040/00169/AM15/ | Lic.No/Date:3410041771<br>30.12.2015 | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                    |                                      |                          |
| The case stands deferred to 05.04.2016.                                                                       |                                    |                                      |                          |

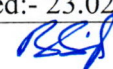
|                                                                                                               |                                    |                                            |                          |
|---------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| <b>Case No.:27/23/81-ALC2/2015</b>                                                                            | Party Name:JINDAL SAW LTD          | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00502/AM16/                                                                             | RLA File<br>:05/23/040/00395/AM16/ | Lic.No/Date:0510397166<br>01.01.2016       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                    |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                       |                                    |                                            |                          |

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|---------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| <b>Case No.:21/23/81-ALC2/2015</b>                                                                            | Party Name:FITEX INDUSTRIES LTD.   | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00496/AM16/                                                                             | RLA File<br>:30/24/040/00037/AM16/ | Lic.No/Date:3010103692<br>06.01.2016       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                    |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                       |                                    |                                            |                          |

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|----------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|--------------------------|
| <b>Case No.:26/23/81-ALC2/2015</b>                                                                             | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:23/81-ALC2/2015<br>23.02.2016 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00501/AM16/                                                                              | RLA File<br>:10/24/040/00094/AM16/       | Lic.No/Date:1010059391<br>27.01.2016       | Defer<br>Date:05.04.2016 |
| <b>Decision :</b> NC observed that the case has been referred to DeitY. NC decided to wait for their comments. |                                          |                                            |                          |
| The case stands deferred to 05.04.2016.                                                                        |                                          |                                            |                          |

### Offline Agenda Meeting No. 23/81 dated 23.02.2016

|                    |                                    |
|--------------------|------------------------------------|
| Sl. No. 576        |                                    |
| Case No. AR        | M/s Savera Auto Comps (P) Ltd.     |
| Meeting No. 23/81  | F. No. 01/80/050/00042/AM12/DES-II |
| Dated:- 23.02.2016 | RA file no. 03/95/040/00946/AM11   |

  
 विनोद कुमार कश्यप  
 Vinod Kumar Kashyap  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 भारत सरकार / Govt. of India  
 कृष्ण भवन, नई दिल्ली  
 Krishna Bhawan, New Delhi

  
 विनोद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 भारत सरकार / Govt. of India  
 कृष्ण भवन, नई दिल्ली  
 Krishna Bhawan, New Delhi



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| Subject:                                                                                                                                                                                                                                                                                                                                                                              | Fixation of ad-hoc norms in respect of Advance License No. 0310622965 dated 23.03.2011. |
| <b>Decision :</b> NC noted that the company has not replied to C&PC D/L dated 13.11.2015 and reminder dated 09.12.2015. Since no reply was received from the company despite repeated reminders, the committee decided to <b>reject</b> the case with direction to firm to pay customs duty & applicable interest for EODC.<br>RA may take suitable consequential action accordingly. |                                                                                         |

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| Sl. No. 577                                                                                                                                                                                               |                                                                                                                                                                  |
| Case No. AR                                                                                                                                                                                               | M/s. Carclo Technical Plastics (P) Ltd.                                                                                                                          |
| Meeting No. 23/81                                                                                                                                                                                         | F.No.01/81/162/0043/AM'14/DES-II                                                                                                                                 |
| Dated:- 23.02.2016                                                                                                                                                                                        | RA File No.1/02/2010:EOU:CSEZ/                                                                                                                                   |
| Subject:                                                                                                                                                                                                  | Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms. |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 05.04.2016. |                                                                                                                                                                  |

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| Sl. No. 578                                                                                                                                                                                   |                                                                                                        |
| Case No. AR                                                                                                                                                                                   | M/s. McCom Industries (India) Private Limited                                                          |
| Meeting No. 23/81                                                                                                                                                                             | File No. 01/81/50/00447/AM14/DES.II                                                                    |
| Dated:- 23.02.2016                                                                                                                                                                            | RA File No. 03/95/040/00616/AM14                                                                       |
| Subject:                                                                                                                                                                                      | Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013. |
| <b>Decision :</b> MSME has informed that details to be submitted by the firm as per personal hearing held have not been submitted by the firm.<br><br>The case stands deferred to 05.04.2016. |                                                                                                        |

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| Sl. No. 579                                                                                                                                                                                                                         |                                                                                                              |
| Case No. AR                                                                                                                                                                                                                         | M/s. Larsen & Toubro Limited                                                                                 |
| Meeting No. 23/81                                                                                                                                                                                                                   | File No. 01/81/50/0009/AM12/DES.II                                                                           |
| Dated:- 23.02.2016                                                                                                                                                                                                                  | RA File No. 03/95/040/00721/AM11                                                                             |
| Subject:                                                                                                                                                                                                                            | Request for modification of fixed norms in respect of Advance Authorization No. 0310613547 dated 01.02.2011. |
| <b>Decision :</b> NC decided to <b>convey the comments of DoT</b> furnished vide I.D. No.15-08/2011-IP dated 09.02.2016 (copy enclosed) for information of the party.<br><br>RA may take suitable consequential action accordingly. |                                                                                                              |

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| Sl. No. 580 |                                     |
| Case No. AR | M/s. Narayan Powertech Pvt. Limited |



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| Meeting No. 23/81                                                                                                                                         | File No. 01/81/050/971/AM07/DES.II                                                              |
| Dated:- 23.02.2016                                                                                                                                        | RA File No. 34/24/040/00179/AM07                                                                |
| Subject:                                                                                                                                                  | Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                 |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                                                                                 |

Sl. No. 581

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                                               | M/s. Leitwind Shriram Manufacturing Limited                                               |
| Meeting No. 23/81                                                                                                                                         | File No. 01/81/50/227/AM14/DES.II                                                         |
| Dated:- 23.02.2016                                                                                                                                        | RA File No. 04/24/040/00069/AM14                                                          |
| Subject:                                                                                                                                                  | Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013 |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                           |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                                                                           |

Sl. No. 582

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|---------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                           | M/s. Alstom Projects India Limited                                                           |
| Meeting No. 23/81                                                                                                                     | File No. 01/81/050/0006/AM13/DES.II                                                          |
| Dated:- 23.02.2016                                                                                                                    | RA File No. 34/24/040/00264/AM12                                                             |
| Subject:                                                                                                                              | Fixation of norms fixed in respect of Advance Authorization No. 3410033396 dated 05.03.2012. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to send a reminder to them to expedite the comments. |                                                                                              |
| The case stands deferred to 05.04.2016.                                                                                               |                                                                                              |

Sl. No. 583

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| Case No. AR                                                                                                                                               | M/s. Alstom Projects India Limited                                                               |
| Meeting No. 23/81                                                                                                                                         | File No. 01/81/050/00460/AM12/DES.II                                                             |
| Dated:- 23.02.2016                                                                                                                                        | RA File No. 03/94/040/00910/AM12                                                                 |
| Subject:                                                                                                                                                  | Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012. |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                                                                                  |

Sl. No. 584

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|--------------------|--------------------------------------|
| Case No. AR        | M/s. Alstom Projects India Limited   |
| Meeting No. 23/81  | File No. 01/81/050/00195/AM13/DES.II |
| Dated:- 23.02.2016 | RA File No. 34/24/040/00053/AM13     |



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| Subject:                                                                                                                                                  | Modification of norms fixed in respect of Advance Authorization No. 3410034345 dated 13.06.2012. |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. |                                                                                                  |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                                                                                  |

Sl. No. 585

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| Case No. AR                                                                                                                                                                                           | M/s. Toshiba JSW Power Systems Private Limited                                                                |
| Meeting No. 23/81                                                                                                                                                                                     | File No. 01/81/050/060/AM14                                                                                   |
| Dated:- 23.02.2016                                                                                                                                                                                    | RA File No.04/24/040/00014/AM14                                                                               |
| Subject:                                                                                                                                                                                              | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013. |
| <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm on 01.02.2016. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                                                                                                               |                                                                                                               |

Sl. No. 586

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| Case No. AR                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | M/s. Apar Industries Limited                                                                                  |
| Meeting No. 23/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | File No. 01/81/050/0465/AM14                                                                                  |
| Dated:- 23.02.2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RA File No.34/24/040/00217/AM14                                                                               |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Modification/Amendment of ratified norms in respect of Advance Authorization No. 3410038798 dated 23.12.2013. |
| <b>Decision :</b> NC observed that the subject AA of the party was ratified in Meeting No.27/81 dated 25.03.2014 in which the word Ingot was suffixed with the description of import item at Sl. No.1. However, the party in their application have stated that they had made import before the ratification of Norms and hence adding the word Ingot with the description of import item is not possible. The representative of DIPP stated that, in the Bill of Entries made prior to the ratification of norms, input has been mentioned as Aluminium Ingots while in Bill of Entries made after ratification the word Ingots have not been mentioned. NC therefore, decided to maintain <b>status quo</b> on the subject AA. |                                                                                                               |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                               |

Sl. No. 587

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| Case No. AR                                                                                                                                               | M/s. Minox Metal Private Limited                                                                              |
| Meeting No. 23/81                                                                                                                                         | File No. 01/81/50/00011/AM11                                                                                  |
| Dated:- 23.02.2016                                                                                                                                        | RA File No. 07/24/040/00008/AM11                                                                              |
| Subject:                                                                                                                                                  | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710070925 dated 13.04.2010. |
| <b>Decision :</b> NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                                                                   |                                                                                                               |



Sl. No. 588

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|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Minox Metal Private Limited                                                                              |
| Meeting No. 23/81  | File No. 01/81/50/00432/AM10                                                                                  |
| Dated:- 23.02.2016 | RA File No. 07/24/040/00391/AM10                                                                              |
| Subject:           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0710069470 dated 19.01.2010. |

**Decision :** NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 05.04.2016.

Sl. No. 589

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| Case No. AR        | M/s. Finolex Cables Limited                                                                                   |
| Meeting No. 23/81  | File No. 01/81/162/00515/AM13/                                                                                |
| Dated:- 23.02.2016 | RA File No. 31/80/040/00104/AM02                                                                              |
| Subject:           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 3110004038 dated 11.06.2001. |

**Decision :** NC observed that the reply of the firm has been referred to DoT for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 05.04.2016.

Sl. No. 590

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|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Asiatic Electrical & Switchgear Private Limited                                                          |
| Meeting No. 23/81  | File No. 01/81/50/271/AM10/                                                                                   |
| Dated:- 23.02.2016 | RA File No. 05/23/040/00058/AM10                                                                              |
| Subject:           | Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009. |

**Decision :** NC observed that the case has been referred to DHI. NC decided to send a reminder to expedite the comments.

The case stands deferred to 05.04.2016.

Sl. No. 591

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|--------------------|----------------------------------------------------------------------------------------|
| Case No. AR        | M/s. Gravita India Limited                                                             |
| Meeting No. 23/81  | File No. 01/81/050/00313/AM15/                                                         |
| Dated:- 23.02.2016 | RA File No. 13/24/040/00014/AM15/                                                      |
| Subject:           | Fixation of norms in respect of Advance Authorization No. 1310047400 dated 17.06.2014. |

**Decision :** NC observed that the case has been referred to MSME. NC decided to send a reminder to expedite the comments.

The case stands deferred to 05.04.2016.

Sl. No. 592



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| Case No. AR                                                                                                                    | M/s. Sumi Motherson Innovative Engineering Limited                                     |
| Meeting No. 23/81                                                                                                              | File No. 01/81/050/00376/AM11/                                                         |
| Dated:- 23.02.2016                                                                                                             | RA File No. 05/24/040/00460/AM10/                                                      |
| Subject:                                                                                                                       | Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010. |
| <b>Decision :</b> NC observed that the case has been referred to C&PC. NC decided to send a reminder to expedite the comments. |                                                                                        |
| The case stands deferred to 05.04.2016.                                                                                        |                                                                                        |

Sl. No. 593

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|-------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                   | M/s. MPP Technologies Private Limited                                                                         |
| Meeting No. 23/81                                                                                                             | File No. 01/81/050/00464/AM11/                                                                                |
| Dated:- 23.02.2016                                                                                                            | RA File No. 07/24/040/00268/AM11/                                                                             |
| Subject:                                                                                                                      | Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to send a reminder to expedite the comments. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                                       |                                                                                                               |

Sl. No. 594

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| Case No. AR                                                                                                                                                                                            | M/s. Mayfair International                                                                                    |
| Meeting No. 23/81                                                                                                                                                                                      | File No. 01/81/050/00558/AM15/                                                                                |
| Dated:- 23.02.2016                                                                                                                                                                                     | RA File No. 03/95/040/00780/AM15/                                                                             |
| Subject:                                                                                                                                                                                               | Modification/amendment of ratified norms in respect of Advance Authorization No. 0310792255 dated 22.12.2014. |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm on 01.02.2016. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                                                                                                                |                                                                                                               |

Sl. No. 595

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                                                           | M/s. Kiran Udyog                                                                       |
| Meeting No. 23/81                                                                                                                                                     | File No. 01/81/050/00451/AM14/                                                         |
| Dated:- 23.02.2016                                                                                                                                                    | RA File No. 09/24/040/00321/AM14/                                                      |
| Subject:                                                                                                                                                              | Fixation of norms in respect of Advance Authorization No. 0910057813 dated 04.10.2013. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP (Chem.) vide U.O. No. 7/49/2014-TSW/33 dated 12.02.2016 as under: |                                                                                        |
| RA may take suitable consequential action accordingly.                                                                                                                |                                                                                        |

Sl. No. 596



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| Case No. AR                                                                                                                                                                                           | M/s. Shree-Ji Powerlines                                                               |
| Meeting No. 23/81                                                                                                                                                                                     | File No. 01/81/050/00429/AM14/                                                         |
| Dated:- 23.02.2016                                                                                                                                                                                    | RA File No. 03/95/040/00420/AM14/                                                      |
| Subject:                                                                                                                                                                                              | Fixation of norms in respect of Advance Authorization No. 0310746451 dated 22.08.2013. |
| <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm on 01.02.2016. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. |                                                                                        |
| The case stands deferred to 05.04.2016.                                                                                                                                                               |                                                                                        |

Sl. No. 597

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|-------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                   | M/s. Ratnesh Metal Private Limited                                                                            |
| Meeting No. 23/81                                                                                                             | F.No. 01/81/050/00374/AM11/                                                                                   |
| Dated:- 23.02.2016                                                                                                            | RA File No. 08/24/040/00256/AM10/                                                                             |
| Subject:                                                                                                                      | Modification/amendment of ratified norms in respect of advance authorization no. 0810085115 dated 21.12.2009. |
| <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to send a reminder to expedite the comments. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                                       |                                                                                                               |

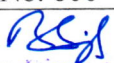
Sl. No. 598

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| Case No. AR                                                                                                                                                       | M/s. Friction Metal Fibres (India) Private Limited                                     |
| Meeting No. 23/81                                                                                                                                                 | HQ File No.: 01/81/050/00337/AM15/                                                     |
| Dated:- 23.02.2016                                                                                                                                                | RA File No.: 05/23/040/00140/AM15/                                                     |
| Subject:                                                                                                                                                          | Fixation of norms in respect of Advance Authorization No. 0510389786 dated 18.07.2014. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of MSME vide U.O. No. 30(224)/14-ME dated 22.02.2016 (copy enclosed). |                                                                                        |
| RA may take suitable consequential action accordingly.                                                                                                            |                                                                                        |

Sl. No. 599

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| Case No. AR                                                                                                                                                       | M/s. Friction Metal Fibres (India) Private Limited                                     |
| Meeting No. 23/81                                                                                                                                                 | HQ File No.: 01/81/050/00424/AM15/                                                     |
| Dated:- 23.02.2016                                                                                                                                                | RLA File No.: 05/23/040/00273/AM15/                                                    |
| Subject:                                                                                                                                                          | Fixation of norms in respect of Advance Authorization No. 0510391350 dated 25.09.2014. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of MSME vide U.O. No. 30(226)/14-ME dated 22.02.2016 (copy enclosed). |                                                                                        |
| RA may take suitable consequential action accordingly.                                                                                                            |                                                                                        |

Sl. No. 600

  
 Vinod Kumar Kashyap  
 Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi

  
 विनोद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 Udyog Bhawan, New Delhi







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|--------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Meeting No. 23/81                                                                                            | HQ File No.: 01/81/050/00453/AM10/                                                                            |
| Dated:- 23.02.2016                                                                                           | RA File No.: 07/24/040/00413/AM10/                                                                            |
| Subject:                                                                                                     | Modification/amendment of ratified norms in respect of advance authorization no. 0710069856 dated 05.02.2010. |
| <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to wait for their comments. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                                               |

Sl. No. 604

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|--------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| Case No. AR                                                                                                  | M/s. Trafomec India Magnetics Private Limited                                          |
| Meeting No. 23/81                                                                                            | HQ File No.: 01/81/050/00270/AM13/                                                     |
| Dated:- 23.02.2016                                                                                           | RA File No.: 07/24/040/00216/AM13/                                                     |
| Subject:                                                                                                     | Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to wait for their comments. |                                                                                        |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                        |

Sl. No. 605

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|--------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| Case No. AR                                                                                                  | M/s. Trafomec India Magnetics Private Limited                                          |
| Meeting No. 23/81                                                                                            | HQ File No.: 01/81/050/00325/AM12/                                                     |
| Dated:- 23.02.2016                                                                                           | RA File No.: 07/24/040/00258/AM12/                                                     |
| Subject:                                                                                                     | Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to wait for their comments. |                                                                                        |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                        |

Sl. No. 606

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| Case No. AR                                                                                                                                                       | M/s. Williams Controls India Private Limited                                           |
| Meeting No. 23/81                                                                                                                                                 | HQ File No.: 01/81/050/00420/AM14/                                                     |
| Dated:- 23.02.2016                                                                                                                                                | RA File No.: 31/82/040/00186/AM14/                                                     |
| Subject:                                                                                                                                                          | Fixation of norms in respect of Advance Authorization No. 3110061138 dated 22.11.2013. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DeitY vide U.O. No. W-27/15/2014 dated 09.11.2015 (copy enclosed). |                                                                                        |
| RA may take suitable consequential action accordingly.                                                                                                            |                                                                                        |

Sl. No. 607

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|-------------------|--------------------------------------|
| Case No. AR       | M/s. Angelique International Limited |
| Meeting No. 23/81 | HQ File No.: 01/81/50/271/AM13/      |



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|---------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Dated:- 23.02.2016                                                                                            | RA File No.: 05/23/040/00199/AM13/                                                                            |
| Subject:                                                                                                      | Modification/amendment of ratified norms in respect of advance authorization no. 0510334458 dated 12.09.2012. |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                       |                                                                                                               |

Sl. No. 608

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|---------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                   | M/s. LM Wind Power Blades (India) Private Limited                                                             |
| Meeting No. 23/81                                                                                             | HQ File No.: 01/81/050/00473/AM15/                                                                            |
| Dated:- 23.02.2016                                                                                            | RA File No.: 07/24/040/00250/AM15/                                                                            |
| Subject:                                                                                                      | Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014. |
| <b>Decision :</b> NC observed that the case has been referred to C&PC. NC decided to wait for their comments. |                                                                                                               |
| The case stands deferred to 05.04.2016.                                                                       |                                                                                                               |

Sl. No. 609

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|--------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                  | M/s. Crompton Greaves Limited                                                                                   |
| Meeting No. 23/81                                                                                            | HQ File No.: 01/81/50/311/AM13/                                                                                 |
| Dated:- 23.02.2016                                                                                           | RA File No.: /                                                                                                  |
| Subject:                                                                                                     | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No.0310709770 dated 20.09.2012. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to wait for their comments. |                                                                                                                 |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                                                 |

Sl. No. 610

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|--------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                  | M/s. Crompton Greaves Limited                                                                                    |
| Meeting No. 23/81                                                                                            | HQ File No.: 01/81/050/00505/AM15/                                                                               |
| Dated:- 23.02.2016                                                                                           | RA File No.: 03/94/040/00268/AM15/                                                                               |
| Subject:                                                                                                     | Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014. |
| <b>Decision :</b> NC observed that the case has been referred to DHI. NC decided to wait for their comments. |                                                                                                                  |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                                                  |

Sl. No. 611

|                    |                                                         |
|--------------------|---------------------------------------------------------|
| Case No. AR        | M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat |
| Meeting No. 23/81  | F.No.01/81/061/00001/AM16/DES-II/                       |
| Dated:- 23.02.2016 | KASEZ File No.37/24/040/0006/AM16/                      |



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|--------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Subject:                                                                                                     | Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar. |
| <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to wait for their comments. |                                                                                                                                                                     |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                                                                                                     |

Sl. No. 612

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|--------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No. AR                                                                                                  | M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat                                                                                                             |
| Meeting No. 23/81                                                                                            | F.No.01/81/061/00002/AM16/DES-II/                                                                                                                                   |
| Dated:- 23.02.2016                                                                                           | KASEZ File No.37/24/040/0007/AM16/                                                                                                                                  |
| Subject:                                                                                                     | Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar. |
| <b>Decision :</b> NC observed that the case has been referred to MoS. NC decided to wait for their comments. |                                                                                                                                                                     |
| The case stands deferred to 05.04.2016.                                                                      |                                                                                                                                                                     |

Sl. No. 613

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| Case No. AR                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | M/s. KEI Industries Limited                                                                                |
| Meeting No. 23/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | F.No. 01/80/162/00892/AM08/DES.I/DES.II/                                                                   |
| Dated:- 23.02.2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RA File No. 05/24/040/00362/AM08/                                                                          |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Modification/amendment in fixed norms in respect of advance authorization no. 0510207354 dated 08.08.2007. |
| <b>Decision :</b> NC decided to modify the norms of above AA as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                                                                            |
| <p>The applicants vide letters dated 28.12.2015 have stated that they had completed the export obligation before 26.12.2007 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now at this stage. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.</p> <p>NC deliberated the issue and as per the verbal comments of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                                                                            |

Sl. No. 614



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|--------------------|------------------------------------------------------------------------------------------------------------|
| Case No. AR        | M/s. KEI Industries Limited                                                                                |
| Meeting No. 23/81  | F.No. 01/81/050/00456/AM 14/                                                                               |
| Dated:- 23.02.2016 | RA File No. 05/23/040/00415/AM 14/                                                                         |
| Subject:           | Modification/amendment in fixed norms in respect of advance authorization no. 0510375979 dated 10.01.2014. |

**Decision :** NC decided to modify the norms of above AA as under:-

The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 30.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now at this stage. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

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| Sl. No. 615        |                                                                                                            |
| Case No. AR        | M/s. KEI Industries Limited                                                                                |
| Meeting No. 23/81  | F.No. 01/81/050/00011/AM15/                                                                                |
| Dated:- 23.02.2016 | RA File No. 05/23/040/00441/AM14/                                                                          |
| Subject:           | Modification/amendment in fixed norms in respect of advance authorization no. 0510378553 dated 06.02.2014. |

**Decision :** NC decided to modify the norms of above AA as under:-

The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 15.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now at this stage. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

*BB*

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| Sl. No. 616 |
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RA may take suitable consequential action accordingly.

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| Sl. No. 616                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                                                                            |
| Case No. AR                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | M/s. KEI Industries Limited                                                                                |
| Meeting No. 23/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | F.No. 01/81/050/00146/AM15/                                                                                |
| Dated:- 23.02.2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RA File No. 05/23/040/00535/AM14/                                                                          |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Modification/amendment in fixed norms in respect of advance authorization no. 0510383277 dated 01.04.2014. |
| <b>Decision :</b> NC decided to modify the norms of above AA as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                            |
| <p>The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 12.08.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now at this stage. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.</p> <p>NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                                                                            |

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| Sl. No. 617                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                                                                            |
| Case No. AR                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | M/s. KEI Industries Limited                                                                                |
| Meeting No. 23/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | F.No. 01/81/050/00246/AM15/                                                                                |
| Dated:- 23.02.2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RA File No. 05/23/040/00075/AM15/                                                                          |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Modification/amendment in fixed norms in respect of advance authorization no. 0510388392 dated 09.06.2014. |
| <b>Decision :</b> NC decided to modify the norms of above AA as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                            |
| <p>The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 15.10.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now at this stage. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.</p> <p>NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                                                                            |

RSJ

VW



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|---------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------|
| Sl. No. 618                                                                                                   |                                                                                                            |
| Case No. AR                                                                                                   | M/s. Manaksia Limited (Formerly Hindustan Seals Limited)                                                   |
| Meeting No. 23/81                                                                                             | File No. 01/81/050/00418/AM15/                                                                             |
| Dated:- 23.02.2016                                                                                            | RA File No. 02/24/040/00123/AM15/                                                                          |
| Subject:                                                                                                      | Modification/amendment in fixed norms in respect of Advance Authorization No. 0210204981 dated 15.09.2014. |
| <b>Decision :</b> NC observed that the case has been referred to DIPP. NC decided to wait for their comments. |                                                                                                            |
| The case stands deferred to 05.04.2016.                                                                       |                                                                                                            |

Date: 21.03.2016  
Place: New Delhi

(Vinod Kumar Kashyap)  
Foreign Trade Development Officer

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi.

राजेश कुमार सिन्हा/RAJESH SINGH  
उप निदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



7  
23.2.16

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 23/02/2016 - Case No. 20/23/81 (M/s. Welspun Corp Limited )  
(Advance Authorization No. 3410037878 dated 12.09.2013)

Advance Authorization may be ratified as under in line with their other Advance Authorization No. 3410037877 dated 12.09.2013 for Non Alloy Steel coated pipes ratified in NC meeting No. 22/81 dated 14.01.2014:

1. Quantities of export products at Sl. No. 1, 2, 3 & 4 may also be specified as 86894 Meters, 16596 Meters, 3900 Meters & 600 Meters respectively in addition to their weights.
2. Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under:

- (i) Quantity of import item at Sl. No. 1 may be allowed as under:

14.3 mm Thk: 24067.5 MT

17.5 mm Thk: 5596.8 MT

20.6 mm Thk: 1778.1 MT

Total Quantity of import item may be allowed as applied for i.e. 31442.41 MT inclusive of 5 % wastage.

- (ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 127579.26 Kgs.
- (iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 66465.51 Kgs inclusive of 5 % wastage.
- (iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 57905 Kgs inclusive of 5 % wastage.
- (v) Quantities of import items at Sl. No. 5 , 6, 7 & 8 viz. Polyethylene may be allowed as 442246 Kgs., 98643 Kgs., 23181 Kgs. & 6385 Kgs. respectively inclusive of 5 % wastage.
- (vi) Quantity of import item at Sl. No. 9 viz. Internal Epoxy Lining may be allowed as 39026 Litres inclusive of 5 % wastage.
- (vii) Quantities of import items at Sl.No. 10 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

23/2/16

(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No.12/14/2016-TSW/7 dated 23/02/2016

RC

-35-

W

उद्योग विभाग/Deptt. of Industries  
औद्योगिक विकास अधिकारी/Industrial Development Officer  
विदेश व्यापार महानिदेशक/Foreign Trade Development Officer  
विदेश व्यापार महानिदेशक/Foreign Trade Development Officer  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशक  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi







**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
काजिण्डा विभाग Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
UDYOG BHAWAN, NEW DELHI





**Department of Heavy Industry**

Udyog Bhavan

Ref: AA No 3410040722 Alstom I Vadodra.

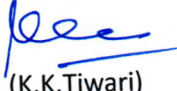
Export Product: Rotor pole for 89.3 MW Hydro Electric Generator- 24 numbers. The weight per unit 5400 Kg is to be incorporated in the AA.

Import

| S.No  | Item                                   | Quantity per unit          |
|-------|----------------------------------------|----------------------------|
| 1     | Electrical Steel sheet 2.9mm thick     | 4056.5Kg                   |
| 2-14  | Copper conductor rectangular sections. | with nil wastage and       |
| 15-16 | Nomax paper                            | accountability clause GN-4 |

Applicant has clarified that there is no wastage during manufacturing vide their letter dated 12/10/2015 enclosed vide DES-II note dated 26/10/2015.

This has the approval of JS(RKS)

  
(K.K.Tiwari)  
Industrial Adviser

Dy DGFT ,DES-II

TSW(B) /3/35/2015

dated 1/2016

-37-

  
विनोद कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
अतिरिक्त जनरल, विदेश व्यापार  
Additional General, Foreign Trade  
व्यापार विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi

  
विनोद कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
अतिरिक्त जनरल, विदेश व्यापार  
Additional General, Foreign Trade  
व्यापार विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi



34  
23.2.16

No. 46011/211/2005 - PC.II (Pt. File)  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 01<sup>st</sup> February, 2016

**OFFICE MEMORANDUM**

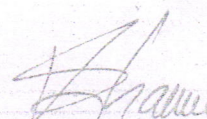
**Sub: DGFT forwarded 8 number of Advance Authorization Applications from M/s. LM Wind Power for the import of inputs for the export of FRP Rotor Blade - reg**

The undersigned is directed to refer to DGFT (1) U.O. Numbers and Advance Authorization applications as indicated hereunder 07/24/040/00255/AM-14/DES-2 dated 25.09.2015, (2) 07/24/040/00472/AM-14/DES-2 dated 25.09.2015, (3) 07/24/040/00039/AM-15/DES-2 dated 25.09.2015, (4) 07/24/040/00125/AM-15/DES-2 dated 19.09.2015 (5) 07/24/040/00166/AM-15/DES-2 dated 25.09.2015, (6) 07/24/040/00259/AM-15/DES-2 dated 09.09.2015, (7) 07/24/040/00323/AM-15/DES-2 dated 09.09.2015 & (8) 07/24/040/00362/AM-15/DES-2 dated 25.09.2015.

All the above mentioned eight applications were examined and being recommended as applied as per the annexure.

This issues with the approval of the competent authority.

23/81

  
(O.P. Sharma)

Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Pradyuman Sahu,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Fax: 2306 2225/23061613

RS

श्री प्रदीप सिंह  
विदेश व्यापार विकास अधिकारी  
Directorate General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
महानिदेशालय, विदेश व्यापार  
विभाग, उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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VK

विनोद कुमार काश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
विभाग, उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi











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|                                                                       |          |
|-----------------------------------------------------------------------|----------|
| 7 Excise Details (For those registered with Central Excise Authority) |          |
| i. Excise Registration                                                | Exempted |
| ii. Issuing Authority                                                 |          |

|                          |                                                   |
|--------------------------|---------------------------------------------------|
| 8. Status House Details: |                                                   |
| i. EH/SEH/TH/STH/PTH     | One Star Export House                             |
| ii. Certificate Number   | B-1897                                            |
| iii. Date of Issue       | 04.04.2012                                        |
| iv. Issuing Authority    | Jt. Director General of Foreign Trade, Bangalore. |
| v. Valid Upto            | 31.03.2014                                        |

|                                                              |                   |
|--------------------------------------------------------------|-------------------|
| 9. Application Fee Details                                   |                   |
| i. Sr. No.                                                   |                   |
| ii. Pay Mode                                                 | Online Transfer   |
| iii. Demand Draft/ Bank Receipt/ Electronic Fund Transfer No | EFT               |
| iv. Date of Issue                                            | 03.12.2014        |
| v. Name of the Bank on which drawn                           | Axis Bank Limited |
| vi. Bank Branch on which drawn                               | Tumkur Branch     |
| vii. Amount (Rs)                                             | Rs. 7,188/-       |

Attested

Sharma

1/2/16

O. P. SHARMA  
Joint Industrial Adviser  
Grievance Cell  
Deptt. of Chemicals & Petrochemicals  
Room No. 223, A Wing  
Shastri Bhavan, New Delhi-110001

For LM Wind Power Blades (India) Pvt. Ltd.

Mohan Babu N  
Associate Manager - Scheduler Operations,  
Materials & Resources

Attested by  
Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce  
Shastri Bhavan, New Delhi

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Vinod Kumar Kashyap  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
प्राजिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi





| Sl.No | ITEM CODE | ITEM DESCRIPTION                              | QTY PER BLADE | UOM  | CATEGORY     | Total Qty | CIF VALUE IN INR | CIF VALUE IN EURO | TOTAL DUTY EXEMPTION | ITC (HS) Code | Duty Structure |
|-------|-----------|-----------------------------------------------|---------------|------|--------------|-----------|------------------|-------------------|----------------------|---------------|----------------|
| 30    | 002807    | ADHESIVE VE TYPE A+ GT60                      | 600.00        | KGS  | Raw Material | 1800.00   | 842395.68        | 10676.75          | 245477.12            | 39059990      | 10+12+2+1+4    |
| 31    | 005307    | PEROXIDE UP CAT AA 25/30KG                    | 15.05         | KGS  | Raw Material | 45.15     | 13508.37         | 171.21            | 3936.39              | 29096000      | 10+12+2+1+4    |
| 32    | 007107    | PEROXIDE VE CAT VV RED 25/30 KG               | 14.00         | KGS  | Raw Material | 42.00     | 19935.82         | 252.67            | 5809.37              | 29096000      | 10+12+2+1+4    |
| 33    | 021207    | POLYESTER HAND LAY-UP GT80                    | 165.25        | KGS  | Raw Material | 495.75    | 78387.99         | 993.51            | 9688.76              | 39079190      | 0+12+2+1+0     |
| 34    | 029907    | POLYESTER VARTM TYPE A GT95                   | 402.12        | KGS  | Raw Material | 1206.36   | 174644.74        | 2213.49           | 21586.09             | 39079190      | 0+12+2+1+0     |
| 35    | 034456    | GELCOAT UP TYPE C SPRAY RAL 9018 (Low Styren  | 190.00        | KGS  | Raw Material | 570.00    | 257425.45        | 3262.68           | 75014.70             | 32081090      | 10+12+2+1+4    |
| 36    | 061707    | GELCOAT UP TYPE A BRUSH LM 9018               | 44.00         | KGS  | Raw Material | 132.00    | 32722.27         | 414.73            | 9535.39              | 32081090      | 10+12+2+1+4    |
| 37    | 061807    | GELCOAT FILLER UP TYPE A LM 9018              | 6.50          | KGS  | Raw Material | 19.50     | 10431.37         | 132.21            | 3039.74              | 32081090      | 10+12+2+1+4    |
| 38    | 089407    | PEROXIDE UP CAT FF VR 25/30KG                 | 34.00         | KGS  | Raw Material | 102.00    | 35667.85         | 452.06            | 10393.74             | 29096000      | 10+12+2+1+4    |
| 39    | 094007    | POLYESTER VARTM TYPE B GT150                  | 2,460.00      | KGS  | Raw Material | 7380.00   | 1068402.60       | 13541.22          | 132054.56            | 39079190      | 0+12+2+1+0     |
| 40    | 500601    | POLYOL BALANCING MATERIAL                     | 30.00         | KGS  | Raw Material | 90.00     | 20450.88         | 259.20            | 5959.46              | 29053990      | 10+12+2+1+4    |
| 41    | 019035    | BALSA GS UNCOATED.150KG/M3. 6.4-9.5 MM        | 0.94          | SQMT | Raw Material | 2.82      | 4856.40          | 61.55             | 1415.17              | 44219090      | 10+12+2+1+4    |
| 42    | 019042    | BALSA GS UNCOATED 150 KG/M3 9.5-15.9MM        | 0.74          | SQMT | Raw Material | 2.22      | 4617.34          | 58.52             | 1345.51              | 44219090      | 10+12+2+1+4    |
| 43    | 019048    | BALSA GS UNCOATED 150KG/M3 19.1-31.8 MM       | 1.12          | SQMT | Raw Material | 3.36      | 11556.91         | 146.48            | 3367.73              | 44219090      | 10+12+2+1+4    |
| 44    | 019050    | BALSA GS UNCOATED 150KG/M3 25.4-31.8MM        | 1.68          | SQMT | Raw Material | 5.04      | 15257.77         | 193.38            | 4446.17              | 44219090      | 10+12+2+1+4    |
| 45    | 019061    | BALSA GS UNCOATED 150KG/M3 25.4-38.1 MM       | 0.74          | SQMT | Raw Material | 2.22      | 8842.79          | 112.08            | 2576.82              | 44219090      | 10+12+2+1+4    |
| 46    | 019062    | BALSA GS UNCOATED 150KG/M3 38.1-31.8MM        | 1.12          | SQMT | Raw Material | 3.36      | 12159.52         | 154.11            | 3543.33              | 44219090      | 10+12+2+1+4    |
| 47    | 033368    | BALSA GS UNCOATED 150KG/M3 25.4MM             | 23.75         | SQMT | Raw Material | 71.25     | 120694.37        | 1529.71           | 35170.77             | 44219090      | 10+12+2+1+4    |
| 48    | 033742    | BALSA GS UNCOATED 150 KG/M3 15.9-25.4MM       | 1.12          | SQMT | Raw Material | 3.36      | 7187.18          | 91.09             | 2094.37              | 44219090      | 10+12+2+1+4    |
| 49    | 033743    | BALSA GS UNCOATED 150 KG/M3 15.9MM            | 11.91         | SQMT | Raw Material | 35.73     | 42542.00         | 539.19            | 12396.89             | 44219090      | 10+12+2+1+4    |
| 50    | 033763    | BALSA GS UNCOATED 150 KG/M3 19.1MM            | 5.95          | SQMT | Raw Material | 17.85     | 24136.06         | 305.91            | 7033.33              | 44219090      | 10+12+2+1+4    |
| 51    | 033765    | BALSA GS UNCOATED 150 KG/M3 31.8MM            | 23.63         | SQMT | Raw Material | 70.89     | 145446.08        | 1843.42           | 42383.51             | 44219090      | 10+12+2+1+4    |
| 52    | 033766    | BALSA GS UNCOATED 150 KG/M3 38.1MM            | 18.61         | SQMT | Raw Material | 55.83     | 132581.23        | 1680.37           | 38634.65             | 44219090      | 10+12+2+1+4    |
| 53    | 033769    | BALSA GS UNCOATED 150 KG/M3 9.5MM             | 29.02         | SQMT | Raw Material | 87.06     | 77171.38         | 978.09            | 22488.02             | 44219090      | 10+12+2+1+4    |
| 54    | 033770    | BALSA GS UNCOATED 150 KG/M3 6.4MM             | 12.89         | SQMT | Raw Material | 38.67     | 29266.77         | 370.93            | 8528.44              | 44219090      | 10+12+2+1+4    |
| 55    | 018560    | PVC-FOAM 80KG/M3 20MM                         | 20.84         | SQMT | Raw Material | 62.52     | 94070.94         | 1192.28           | 27412.61             | 39219099      | 10+12+2+1+4    |
| 56    | 030992    | PET-FOAM 100KG/M3 40MM                        | 5.30          | SQMT | Raw Material | 15.90     | 34594.37         | 438.46            | 10080.92             | 39219099      | 10+12+2+1+4    |
| 57    | 031931    | FOAM CONE M30 TULIP BUSHING                   | 84.00         | NOS  | Parts        | 252.00    | 30666.99         | 388.68            | 8936.47              | 39269099      | 10+12+2+1+4    |
| 58    | 034853    | FOAM BLOCK 75/45X75X575 CABLE                 | 1.00          | NOS  | Parts        | 3.00      | 4351.49          | 55.15             | 1268.04              | 39269099      | 10+12+2+1+4    |
| 59    | 034854    | FOAM BLOCK TOROID LM 47.6 P/P2 ILPS           | 1.00          | NOS  | Parts        | 3.00      | 6473.27          | 82.04             | 1886.33              | 39269099      | 10+12+2+1+4    |
| 60    | 086107    | PVC-FOAM SHEET, 80KG/M3, 60 MM                | 0.35          | SQMT | Raw Material | 1.05      | 4591.37          | 58.19             | 1337.94              | 39219099      | 10+12+2+1+4    |
| 61    | 104107    | PVC-FOAM 80KG/M3 25MM                         | 21.83         | SQMT | Raw Material | 65.49     | 114823.67        | 1455.31           | 33460.03             | 39219099      | 10+12+2+1+4    |
| 62    | 104307    | PVC-FOAM 80KG/M3 10MM                         | 8.94          | SQMT | Raw Material | 26.82     | 21174.69         | 268.37            | 6170.38              | 39219099      | 10+12+2+1+4    |
| 63    | 414117    | PVC-FOAM SHEET,80KG/M3, 40MM                  | 1.48          | SQMT | Raw Material | 4.44      | 11623.62         | 147.32            | 3387.16              | 39219099      | 10+12+2+1+4    |
| 64    | 034856    | TIP ANCHOR TOROID ASSY LM 47.6 P/P2 ILPS      | 1.00          | NOS  | Parts        | 3.00      | 105468.48        | 1336.74           | 27538.88             | 85354010      | 7.5+12+2+1+4   |
| 65    | 346201    | VORTEX GENERATOR LARGE 25X50X350LM Wind Power | 29.00         | NOS  | Parts        | 87.00     | 5271.78          | 66.82             | 1536.22              | 39269099      | 10+12+2+1+4    |
| 66    | 505201    | WEIGHING CHAMBER NET                          | 2.00          | NOS  | Parts        | 6.00      | 13054.48         | 165.46            | 3408.66              | 85030090      | 7.5+12+2+1+4   |
| 67    | 546501    | BUSHING METALLIZED M30 "TULIP"                | 84.00         | NOS  | Parts        | 252.00    | 298719.19        | 3786.05           | 77998.58             | 73269099      | 7.5+12+2+1+4   |

Mohan Babu N  
Associate Manager - Scheduler Operations,  
Materials & Resources

Joint Industrial Adviser  
Deptt. of Chemicals & Petrochemicals  
Room No. 223, A Wing  
Shastri Bhawan, New Delhi-110001

Joint Industrial Adviser  
Deptt. of Chemicals & Petrochemicals  
Room No. 223, A Wing  
Shastri Bhawan, New Delhi-110001











RECEIVED  
JAN 10 1964  
U.S. DEPARTMENT OF AGRICULTURE  
WASHINGTON, D.C.

No. 46011/43/2014-PC-II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

36  
23-02-2016

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the October 01, 2015

**OFFICE MEMORANDUM**

**Sub : Application from M/s. Bilcare Limited, Pune for issue of advance licence (Licence No. 3110065219 dated 20.01.2015) for export of Coated Aluminium Foil (Printed/Unprinted) and corresponding import – reg.**

The undersigned is directed to refer to U.O. No. 01/81/050/00619/AM-15/DES-2/146 dated 27.02.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

**SL No. (i)**

| Name of Export Item(s)                                     | Qty in Kg | Name of Import Item(s)     | Qty.in Kgs. |
|------------------------------------------------------------|-----------|----------------------------|-------------|
| Coated Aluminium Foil (18 Micron to 30 Micron) - Unprinted | One KG    | Aluminium Foil (Unprinted) | 1.0016      |

**SL No. (ii)**

| Name of Export Item(s)                                   | Qty in Kg | Name of Import Item(s)   | Qty.in Kgs. |
|----------------------------------------------------------|-----------|--------------------------|-------------|
| Coated Aluminium Foil (18 Micron to 30 Micron) - Printed | One KG    | Aluminium Foil (Printed) | 1.05        |

This has approval of the competent authority.

  
श्री प्रदुमन साहू  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

  
(O.P. Sharma)  
Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Pradumn Sahoo,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 267  
Fax: 2306 2225/23061613

-43-

  
विनोद कुमार काश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
कमिश्नर विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



No. 46011/43/2014-PC-II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the November 16, 2015

**OFFICE MEMORANDUM**

**Sub : Application from M/s. Bilcare Limited, Pune for issue of advance licence (Licence No. 3110065219 dated 20.01.2015) for export of Coated Aluminium Foil (Printed/Unprinted) and corresponding import – reg.**

The undersigned is directed to refer to our earlier Office Memorandum of even number dated 01.10.2015 (copy enclosed) on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

**SL No. (i)**

| Name of Export Item(s)                                     | Qty in Kg | Name of Import Item(s)     | Qty.in Kgs. |
|------------------------------------------------------------|-----------|----------------------------|-------------|
| Coated Aluminium Foil (18 Micron to 30 Micron) - Unprinted | One KG    | Aluminium Foil (Unprinted) | 1.0016      |

**SL No. (ii)**

| Name of Export Item(s)                                   | Qty in Kg | Name of Import Item(s)   | Qty.in Kgs. |
|----------------------------------------------------------|-----------|--------------------------|-------------|
| Coated Aluminium Foil (18 Micron to 30 Micron) - Printed | One KG    | Aluminium Foil (Printed) | 1.05        |

Earlier there was typographical error. Inconvenience is regretted.

This has approval of the competent authority.

17/81  
अधीक्षक निदेशक, विदेश व्यापार  
अधीक्षक निदेशक, विदेश व्यापार  
Directorate General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

*(Signature)*  
(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Pradumn Sahoo,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 267  
Fax: 2306 2225/23061613

Encl. as above

-44-

*(Signature)*  
विनायक कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi





GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)  
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/24/40/556/AM15/ZALC-II/CLA

Dated 25.02.2015

To

The Director General of Foreign Trade  
Udyog Bhawan,  
New Delhi-110011

(PRODUCTS : ENGINEERING (NC-II))

Subject: Granting of Advance Authorization No. 0510393361 dated 25.02.2015 to M/S SAGE METALS LTD.

M/S SAGE METALS LTD. , had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in Meeting No.10 /81- ALC-2/2014 DTD 12.08.2014.
2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of ad hoc norms. This is for your kind information please.

Yours faithfully,

(CHANCHAL BHATTACHARYA)

FOREIGN TRADE DEVELOPMENT OFFICER

For ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

Email : c.bhattacharya@nic.in

Telephone No. 011-23379111 to 113 (Extn.114)

-45-

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महासिंहसाला  
Directorate General of Foreign Trade  
आर्थिक विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



61/81/162/307/Am-16  
41  
23.2.16

**भारत सरकार**  
**GOVERNMENT OF INDIA**  
**संचार और सूचना प्रौद्योगिकी मंत्रालय**  
**MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY**  
**इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग**  
**DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY**  
Website: www.deity.gov.in

संख्या

No..... 17(32)/2015-IPHW

M/s. Hical NSE Electronics Pvt. Ltd.  
Survey No. 46& 47, Part Phase 11  
Electronic City  
Bangalore-560100



दिनांक

Date 28.01.2016

Sub:- Application for ratification of norms of Advance Licence No. 0710107977 dated 31.3.2015 for export of "Integrated Wiring Harnesses".

29/81  
Sir,

Please refer to your letter dated 11.12.2015 forwarding the information on the subject mentioned above.

2. In this regard it is stated that you have not provided the details of wastage involved in the manufacturing process. You are requested to provide the same to enable further processing of the proposal.

Yours faithfully

(Saurabh Ranjan)  
Scientist 'B'

1858  
Copy to:

✓ Shri Pradyumna Sahu  
FTDO  
O/o. DGFT  
Udyog Bhavan  
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/AM15/DES-II/30 dated 9.6.2015

-46-



**ELECTRONICS INDIA**  
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003



एक कदम स्वच्छता की ओर

12  
**ELECTRONICS NIKETAN**  
6, C.G.O. COMPLEX  
NEW DELHI-110003

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार निदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhavan, New Delhi





43  
23-2-2016

Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

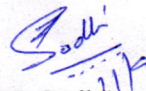
30(131)/15-ME

Subject: AA no 0410160412 dated 16.04.15 in respect of M/s Diana metals.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each export product along with percent wastage claimed.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

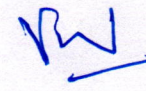
O/o The DC (MSME) ID note no 30(131)/15-ME dated 11.09.15

23/81

185/8

श्री प्रदीप कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-47-

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi





44  
23.2.16

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 23/02/2016 - Case No. 8/23/81 ( M/s. Ratnamani Metals & Tubes Limited ) (Advance Authorization No. 0810135077 dated 22.04.2015)

Firm may be asked to submit the following information:

1. Outer Diameter (OD), Wall Thickness (WT) and length of Coated and bare pipes.
2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format, separately for coated and bare pipes.
3. Detailed calculations for the quantities of coating materials, at Sl. No. 2, 3 & 4 and 8, 9 & 10, supported by coating thicknesses in the export products and wastages claimed at each stage of manufacture.

Norms committee may take a view

23/2/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/14/2016-TSW/44 dated 23/02/2016

18/8/16

उद्योग विभाग/Deptt. of Commerce  
आरक्षण विभाग/Export Control Division  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-48-

12/1

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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46  
23.2.16

Subject: **Ratification of Norms of Advance Authorisation No. 0310795786 dated 08.05.2015 issued under Para 4.7 of HBP, Vol. I.**

To: "nc2.dgft@nic.in" <nc2.dgft@nic.in>

Date: 02/22/16 10:38 AM

From: Shailesh Agrawal <Shailesh.Agrawal@larsentoubro.com>

image001.jpg (3kB)

Dear Sir,

We thank the Norms Committee (NC) for their support in our export endeavors and Nation Building. As you are aware that we have received this prestigious order from ONGC for manufacture and supply of Risers and had applied for an Advance Authorization. We are in the process of compiling the data required for ratification of norms.

We, therefore, request the NC to allow us further one month's time (till 31<sup>st</sup> March, 2016) to furnish the data for ratification of norms.

23/81 We look forward to your kind consideration in the matter.

Kind Regards

Shailesh Agrawal

Shailesh Agrawal

Dy. General Manager

Larsen & Toubro Limited

Corporate Office, New Delhi

9<sup>th</sup> Floor, Ambadeep Building

14 Kasturba Gandhi Marg

New Delhi 110 001.

Tel: +91 - 11 - 4150 9967,

Mob: +91 9810413736

Email: shailesh.agrawal@larsentoubro.com



**LARSEN & TOUBRO**

**Larsen & Toubro Limited**

www.larsentoubro.com

This Email may contain confidential or privileged information for the intended recipient (s). If you are not the intended recipient, please do not use or disseminate the information, notify the sender and delete it from your system.

BSJ

विनोद कुमार कश्यप  
VINOOD KUMAR KASHYAP  
Foreign Trade Development Officer  
विदेश व्यापार विकास अधिकारी  
Directorate General of Foreign Trade  
विदेश व्यापार महाविभाग  
भारत सरकार/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 49 -

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
भारत सरकार/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



01/81/162/308/AM 76

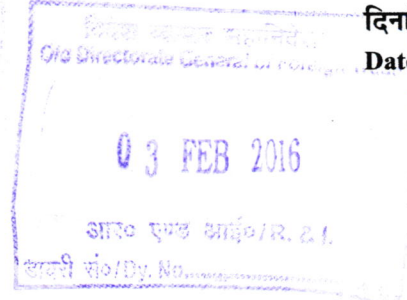
47  
23.2.16

भारत सरकार  
GOVERNMENT OF INDIA  
संचार और सूचना प्रौद्योगिकी मंत्रालय  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग  
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY  
Website: www.deity.gov.in

संख्या

No..... 17(38)/2015-IPHW

M/s. Hical NSE Electronics Pvt. Ltd.  
Survey No. 46& 47, Part Phase 11  
Electronic City  
Bangalore-560100



दिनांक

Date.....28.01.2016

Sub:- Application for ratification of norms of Advance Licence No. 0710108272 dated 27.5.2015 for export of "Integrated Wiring Harness".

Sir,

Please refer to your letter dated 11.12.2015 forwarding the information on the subject mentioned above.

2. In this regard it is stated that you have not provided the details of wastage involved in the manufacturing process. You are requested to provide the same to enable further processing of the proposal.

Yours faithfully

  
(Saurabh Ranjan)  
Scientist'B'

Copy to:

✓ Shri Pradyumna Sahu  
FTDO  
O/o. DGFT  
Udyog Bhavan  
New Delhi

w.r.t. DGFT U.O. No. 01/81/50/AM15/DES-II/42 dated 28.7.2015

- 50 -



ELECTRONICS INDIA  
Billion Needs Million Chips



एक कदम स्वच्छता की ओर

ELECTRONICS NIKETAN  
6, C.G.O. COMPLEX  
NEW DELHI-110003

इलेक्ट्रॉनिक्स निकेतन  
6, सी.जी.ओ. कॉम्प्लेक्स  
नई दिल्ली-110003

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महासिंघालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 23/02/2016 - Case No. 6/23/81 (M/s Jainson Cables India Pvt. Limited)  
(Advance Authorization No. 0810135611 dated 03.07.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of import item, conductor size wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of raw material, export product wise, in a tabular form

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/14/2016-TSW/51 dated 23/02/2016

18/5

उद्योग विभाग/DEPT. of Commerce  
आर्थिक विकास अधिकारी/Foreign Trade Development Officer  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 51 -

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi





THE  
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UNITED STATES DEPARTMENT OF AGRICULTURE  
WASHINGTON, D. C.  
20250

59  
23.2.16

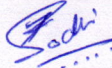
Government of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

Subject: AA no 3110065614 dated 28.8.15 in respect of M/s Industrial Metal powders(I) Pvt Ltd.

Norms may be fixed as follows:-

- Import may be allowed for 633.04 MT inclusive of 12% wastage after affecting 20% recovery for scrap.

This issues with the approval of Director (ME)

  
(K.S. Sodhi)  
AD (ME) 27/1/16

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

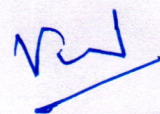
ID note no TL-13024/22/2016-MMM&A-DCMSME dated 27.01.16

23/8/16

BSJ

विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेशी व्यापार, महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 52 -

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेशी व्यापार, महानिदेशालय  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 23/02/2016- Case No. 7/17/81 (M/s Peshwa Engineering & Wire Company) (Advance Authorization No. 5210041627 dated 07.09.2015)

Advance Authorisation may be ratified as under :

1. Net weight of export item may be specified as 46816 Kgs.
2. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 47284 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Import item at Sl. No. 2 may be allowed as per packing policy.

Norms committee may take a view



(S. K. Jain)  
Development Officer

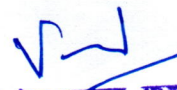
**Norms Committee II**

DIPP No.12/14/2016-TSW/62 dated 23/02/2016



विदेशी व्यापार विकास अधिकारी  
विदेशी व्यापार विकास अधिकारी  
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विदेशी व्यापार विकास अधिकारी

-53-

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेशी व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेशी व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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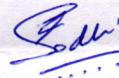
Government of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

Subject: AA no 2210015312 dated 17.09.15 in respect of M/s Cosmo Ferrites Ltd.

The following needs to be clarified:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Composition, dimensions of the export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME).

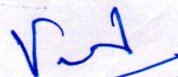
  
(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/36/2016-MMM&A-DCMSME dated 12.02.16

188/1

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विनोद कुमार काश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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Ministry of War and Marine Affairs  
Office of the Secretary of the Ministry  
Washington, D.C.

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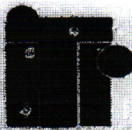
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# ITP Electronics Private Limited

Plot No. 40, 59 & 60, Type A, Hartron Complex, Electronic City, Sector-18, Gurgaon - 122 016, Haryana (India)

Tele: +91-124-2456051 • Fax: +91-124-2456052 • Email: [info.elec@itpindia.in](mailto:info.elec@itpindia.in) • Website: [www.itpelectronics.in](http://www.itpelectronics.in)

66  
23.2.16

15<sup>th</sup> February, 2016

To,

Pradyumna Sahu,  
Foreign Trade Development Officer,  
Des-II, Udyog Bhawan,  
New Delhi -110002.

**Sub : Ratification of Norms of Advance Authorization No.0510395759, dated 29.09.2015 issued under Para 4.7 of HBP, Vol.I.**

**Ref : File No. 01/81/050/00339/AM16.**

Dear Sir,

23/81  
Please refer to your letter No.01/81/050/00339/AM16. Kindly note that our technical person is on leave from last month because of he is admitted in hospital due to not well. I will be submitting information in upcoming 20-25 days.

Thanking You,

Yours Sincerely,

For ITP Electronics Private Limited

*Anup Bhatia*  
Director

*BS*

RECEIVED  
DIRECTOR GENERAL  
FOREIGN TRADE DEVELOPMENT OFFICER  
DES-II, UDYOG BHAWAN  
NEW DELHI-110002  
DATE: 23/02/2016  
BY: *BS*

- 55 -

*VK*  
विनीत कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-579  
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Government of India  
Ministry of Communications & IT  
Department of Telecommunications  
(Investment Promotion Cell)  
Sanchar Bhawan,  
20 Ashoka Road, New Delhi - 110001

Office Memorandum

**Subject:** Request for modification of norms in respect of Advance Authorization No 0310613547 dated 01.02.2011 of M/s Larsen & Toubro Limited reg.

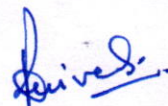
The undersigned is directed to refer to the DGFD's ID Note No. 01/81/50/Q009/AM12/DES.II/65 dated 12.10.2015 forwarded therewith the petition dated 26.12.2014 of M/s Larsen & Toubro Limited for comments of this Department. The comments have inter-alia been sought on the following points which concerns this Department:

- (i) Condone requirement of obtaining experimental license to the already exported SATCOM Unit.
- (ii) Ratify quantity of item no. 4 to read as '1 set' instead of 1 Nos.

2. As regard to the point (i), it is to state that for already exported SATCOM unit, the condonation of obtaining experimental license does not arise. As regard to point (ii), this Department has issued the corrigendum (copy enclosed) and rectified the I.D. No. 15-08/2011-IP dated 04.04.2012.

This has the approval of Joint Secretary (T).

Encl.: As above.



(Rahul Dwivedi)  
Under Secretary (IP)  
Tele. 23713715

Shri Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi  
DoT's I.D. No. 15-08/2011-IP dated 09.02.2016



श्री प्रद्युम्ना साहू, FTDO, DGFT, उद्योग भवन, नई दिल्ली  
DoT's I.D. No. 15-08/2011-IP dated 09.02.2016  
श्री प्रद्युम्ना साहू, FTDO, DGFT, उद्योग भवन, नई दिल्ली  
DoT's I.D. No. 15-08/2011-IP dated 09.02.2016  
श्री प्रद्युम्ना साहू, FTDO, DGFT, उद्योग भवन, नई दिल्ली  
DoT's I.D. No. 15-08/2011-IP dated 09.02.2016

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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Ministry of Education  
Department of Technical Education  
100, Market Street, Colombo 3  
Sri Lanka  
Tel: 222-1111

Advertisement  
The following advertisement is published in the English Edition of the Official Gazette of Sri Lanka.

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2. The following advertisement is published in the English Edition of the Official Gazette of Sri Lanka.  
3. The following advertisement is published in the English Edition of the Official Gazette of Sri Lanka.  
4. The following advertisement is published in the English Edition of the Official Gazette of Sri Lanka.  
5. The following advertisement is published in the English Edition of the Official Gazette of Sri Lanka.

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Government of India  
Ministry of Communications & IT  
Department of Telecommunications  
(Investment Promotion Cell)  
Sanchar Bhawan,  
20 Ashoka Road, New Delhi – 110001  
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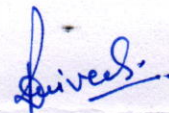
CORRIGENDUM

Subject: Ratification of norms in respect of Advance License No. 0310613547 dated 01.02.2011 - case of M/s Larsen & Toubro Ltd., Mumbai.

Kindly refer to this Department's ID Note of even number dated 04.04.2012 on the above subject and to say that the Quantity of Sl. No 4 (Item- **SATCOM ANTENNA & RF SUB SYSTEMS**) at para 2 of the said ID Note may be read at "1 set" instead of "1". The said rectification may be read as under:

| S. No | Items                           | Quantity (in Nos.) |
|-------|---------------------------------|--------------------|
| 4.    | SATCOM ANTENNA & RF SUB SYSTEMS | 1 Set              |

2. All other contents of the above referred ID Note dated 04.04.2012 will remain unchanged.



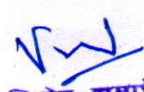
(Rahul Dwivedi)  
Under Secretary (IP)  
Tele. 2371 3715

Shri Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi  
DoT's I.D. No. 15-08/2011-IP(i) dated 09.02.2016



श्री प्रदीप कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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विनीत कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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LIBRARY  
540 EAST 58TH STREET  
CHICAGO, ILL. 60637

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**Government of India**  
**Ministry of Communications & IT**  
**Department of Telecommunications**  
**(Investment Policy Section)**  
**Sanchar Bhawan,**  
**20 Ashoka Road, New Delhi - 110001**

**Subject: Ratification of norms in respect of Advance License No. 0310613547 dated 01.02.2011 - case of M/s Larsen & Toubro Ltd., Mumbai.**

Kindly refer to DGFT's D.O. letter No. 01/81/162/053/AM12/141 dated 02.01.2012 on the subject noted above requesting for the technical comments of this Department on the application of M/s Larsen & Toubro Ltd., Mumbai for ratification of norms in respect of Advance Authorization No. 0310613547 dated 01.02.2011. The applicant has proposed to export following items:

| S.No. | Export Item Name                                                           | Quantity |
|-------|----------------------------------------------------------------------------|----------|
| 1     | 61/0- MCS SATCOM UNIT- H2610-1200-501<br>SATELITE COMMUNICATION EQUIPMENTS | 7 Nos.   |
| 2.    | 61/0- HQS SATCOM UNIT- H2003-1100-501<br>SATELITE COMMUNICATION EQUIPMENTS | 1 Nos.   |

2. For the manufacture of above export items, applicant has requested following raw materials:

| Sl. No | Items                           | Quantity (in Nos.) |
|--------|---------------------------------|--------------------|
| 1      | VMS SYSTEM                      | 1                  |
| 2      | CDD 564 BASE UNIT WITH SOFTWARE | 2                  |
| 3      | SLM 5650A MODEM                 | 10                 |
| 4      | SATCOM ANTENNA & RF SUB SYSTEMS | 1                  |
| 5      | POWER METER                     | 1                  |
| 6      | POWER SENSOR                    | 1                  |
| 7      | SPECTRUM ANALYZER               | 1                  |
| 8      | FIXED ATTENUATOR                | 1                  |

3. The application of the company has been examined and it is observed that they are importing the list of items in Semi Knock Down (SKD) condition without any wastage. This department certifies the essentiality for the items proposed to be imported as mentioned in Para 2 above.

4. However, it is also to mention that Under Indian Telegraph Act 1885, the applicant may be required to have Experimental license issued by WPC Wing (Regional Licensing Office) to integrate the equipments and export it as a Satcom unit back to Israel. The experimental license does not allow to provide services, it is strictly for experimental purpose only. However, this experimental license shall be issued for a non-recurring use that too for limited period of few months.

This has the approval of Additional Secretary (T).

**विनीत कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
वणिज्य विभाग/Deptt. of Commerce  
संलग्न भवन, नई दिल्ली  
Sanchar Bhawan, New Delhi

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**(Neha Singh)**  
**Under Secretary (IP)**  
**Tele. 23036774**

**Shri Raman Kumar, FTDO, DGFT, Udyog Bhawan, New Delhi**  
**DoT's I.D. No. 15-08/2011-IP dated 04.04.2012**





No.7/49/2014-TSW 133  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
\*\*\*\*\*

**Subject:** Advance Authorization No.0910057813 dated 04-10-2013 - M/s. Kiran Udyog.

**Ref:** DGFT U.O. No. 01/81/50/451/AM-14/DES-2

The case has been examined and the firm has asked wastage of 2-3% which appears to be reasonable. Taking consideration of production/ consumption figures provided by the firm, following norms are recommended :-

**Export Item No.1 :** Silicon Elastomer Coated Fibre Glass Sleeves

**Quantity :** 49166.60 Kg.

**Import Items :**

| S.No. | Item description           | Quantity recommended (Kg) |
|-------|----------------------------|---------------------------|
| 1     | Fibre Glass Brading        | 29499.90                  |
| 2     | Elastosil LR 6250 F        | 20895.80                  |
| 3     | Elastosil Cross Linker 525 | 626.75                    |

**Export Item No.2 :** Acrylic Resin Coated Fibre Glass Sleeves

**Quantity :** 9000.00 Kg.

**Import Items :**

| S.No. | Item description             | Quantity recommended (Kg) |
|-------|------------------------------|---------------------------|
| 4     | Fibre Glass Brading          | 4500.00                   |
| 5     | PCAE -279 M Acrylic Emulsion | 4950.00                   |

**Export Item No.3 :** Fibre Glass Tape

**Quantity :** 12015.00 Kg.

**Import Items :**

| S.No. | Item description | Quantity recommended (Kg) |
|-------|------------------|---------------------------|
| 6     | Fibre Glass Yarn | 12375.45                  |

[This has approval of TA(B)]

(Nand Lal)  
Consultant  
12-02-2016

**Shri Pradyumna Sahu**  
**FTDO, DES-II, DGFT.**

Copy to :- Shri S.K. Jain, DO, IPP.

श्री प्रदीप सिंह  
Deputy Director General Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce  
Government of India  
New Delhi

-59-

VINOD KUMAR KASHYAP  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Ministry of Commerce  
Government of India  
New Delhi





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Government of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

30(224)/14-ME

Subject: AA no 0510391350 dated 25.09.14 in respect of M/s Friction Metal Fibres.

Norms may be fixed as follows:-

- Total weight of export product may be amended to 536.25 MT.
- Import of Sno 1 of items of import may be allowed for 545.5 MT inclusive of 1.8% wastage after affecting 1/3<sup>rd</sup> recovery for scrap.
- Import of S.no 2 of items of import may be allowed @ upto 5% of FOB value.

This issues with the approval of Director (ME)

*K.S. Sodhi*

(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(224)/14-ME dated 22.02.16

*BSL*

श्री प्रदीप कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Directorate General of Foreign Trade  
विदेश व्यापार विभाग  
भारत सरकार/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

-60-

*VK*

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार विभाग  
Directorate General of Foreign Trade  
भारत सरकार/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Government of India  
Ministry of Health & Family Welfare  
Office of the Development Commissioner  
New Delhi

Subject: A.A. No. 05/107/130 dated 12.10.74 in respect of M.S. 13/10/74

Reference may be made to the above.

For a copy of report submitted to the Government of India, dated 12.10.74, the Government of India, New Delhi, may be referred to the file.

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AD/107/130  
12.10.74

The Government of India, New Delhi, may be referred to the file for a copy of report submitted to the Government of India, dated 12.10.74.



599  
23.2.16

Government of India  
Ministry of Micro Small & Medium Enterprises  
Office of the Development Commissioner  
Mechanical Division

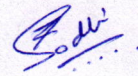
30(226)/14-ME

Subject: AA no 0510389786 dated 18.07.14 in respect of M/s Friction Metal Fibres.

Norms may be fixed as follows:-

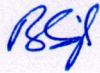
- Total weight of export product may be amended to 468 MT.
- Import may be allowed for 474 MT inclusive of 1.3% wastage after affecting 50% recovery for scrap.

This issues with the approval of Director (ME)



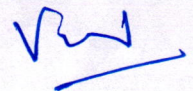
(K.S. Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) ID note no 30(226)/14-ME dated 22.02.16



श्री पी. साहु, फीटो, डीजीएफटी उद्योग भवन नई दिल्ली  
उद्योग भवन, नई दिल्ली  
उद्योग भवन, नई दिल्ली

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विनोद कुमार काश्यप  
VINOOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार, उद्योग भवन, नई दिल्ली  
Director General of Foreign Trade  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 23/02/2016- Case No. 602-A/R (M/s Jindal SAW Limited )  
(Advance Authorization No. 0510342444 dated 03.01.2013)**

Norms may be modified as under:

1. Quantity of import item at Sl. No. 10 (Adhesive) may be modified as applied for i.e. 57.613 MT as per SION C-1290.
2. Quantity of import item at Sl. No. 11 (PP) may be modified as 922.7 MT taking clue from SION C-1290.
3. Quantity of import item at Sl. No. 20 (Adhesive) may be modified as applied for i.e. 0.885 MT as per SION C-1290.
4. Quantity of import item at Sl. No. 21 (PP) may be modified as 16.726 MT taking clue from SION C-1290.
5. Quantity of import item at Sl. No. 31 (PP) may be modified as 4.965 MT taking clue from SION C-1290.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/14/2016-TSW/A/R-602 dated 23/02/2016



विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
Directorate General of Foreign Trade  
उद्योग विभाग/Deptt. of Commerce  
नयाँ दिल्ली  
Udyog Bhawan, New Delhi

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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविभाग  
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नयाँ दिल्ली  
Udyog Bhawan, New Delhi

व/प्र 1/16/228 10/11/14

AR-606  
23.2.16

Government of India  
Ministry of Communications and Information Technology  
Department of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

**Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.3110061138 dated 22.11.2013 issued in favour of M/s. Williams Controls India Pvt. Ltd. Pune.**

Reference DGFT U.O. No. 01/81/50/420/AM14/DES-II/318 dated 20.3.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. William Controls India Pvt. Ltd. Pune for for export of "Audio Special Effects Equipment (Other)".

2. The FOB value of export is Rs.114,097,129.88 (US\$ 1,824,094.84) and CIF value of Import is 94,337,409.30 (US\$ 1,508,197.57).
3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as per enclosed "Anenxure A".

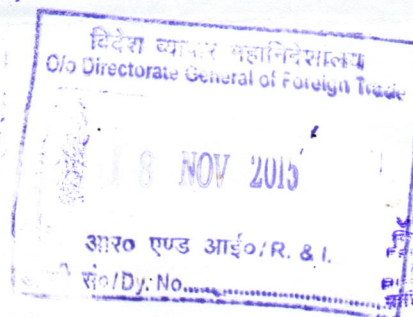
DES II

(Asha Nangia)  
Director

✓ Shri Pradyumana Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
DIT U.O. No. W-27/15/2014 dated 9.11.2015

BSF

श्री प्रद्युमान साहू, फीटो, ओ/ओ डीजीएफटी, उद्योग भवन, नई दिल्ली  
दिनांक 09/11/2015



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार विभाग, उद्योग भवन, नई दिल्ली  
Directorate General of Foreign Trade  
Udyog Bhavan, New Delhi





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Annex-A'

| #   | SL No in DGFT Appl | PartNo          | UOM       | Total Qty calculated | Qty Applied in DGF | Qty recommended |
|-----|--------------------|-----------------|-----------|----------------------|--------------------|-----------------|
| 1   | 1                  | 34-021-001PGCE  | SQU. INCH | 4719.858             | 151.875            | 151.875         |
| 3   | 2                  | 36-093-001PGCE  | LITRE     | 0.05775              | 0.58               | 0.05775         |
| 9   | 3                  | 36-167-000PGECE | LITRE     | 0.643815             | 0.66               | 0.643815        |
| 12  | 4                  | 36-187-001PGECE | KG        | 0.16275              | 0.185              | 0.16275         |
| 21  | 5                  | 36-310-001PGCE  | KG        | 10.137555            | 10.204             | 10.13756        |
| 29  | 6                  | 36-345-001E     | KG        | 5.36475              | 5.736              | 5.36475         |
| 38  | 7                  | 36-421-001E     | LITRE     | 79.887               | 79.936             | 79.887          |
| 40  | 8                  | 37-054-005PGECE | METER     | 10.098               | 10.14              | 10.098          |
| 42  | 9                  | 38-004-045PGCE  | METER     | 767.97               | 780                | 767.97          |
| 44  | 10                 | 38-004-049PGCE  | METER     | 774                  | 780                | 774             |
| 46  | 12                 | 38-016-005E     | METER     | 4.758                | 4.8                | 4.758           |
| 52  | 14                 | 39-227-070E     | GRAM      | 1281.24              | 1281.135           | 1281.135        |
| 54  | 15                 | 63-005-004E     | NUMBER    | 600                  | 900                | 600             |
| 56  | 16                 | 63-053-121E     | NUMBER    | 1950                 | 1950               | 1950            |
| 64  | 17                 | 83181190E       | NUMBER    | 149874               | 146430             | 146430          |
| 66  | 18                 | 63-193-002E     | NUMBER    | 156                  | 507                | 156             |
| 68  | 19                 | 63-193-120E     | NUMBER    | 156                  | 507                | 156             |
| 70  | 20                 | 64-007-054E     | NUMBER    | 17055                | 8988               | 8988            |
| 73  | 22                 | P300783/10KE    | NUMBER    | 17160                | 17955              | 17160           |
| 75  | 23                 | P300990E        | NUMBER    | 525                  | 1726               | 525             |
| 77  | 24                 | P301197E        | NUMBER    | 18000                | 4500               | 4500            |
| 79  | 25                 | P301198E        | NUMBER    | 18000                | 4500               | 4500            |
| 81  | 26                 | P301200E        | NUMBER    | 18000                | 4500               | 4500            |
| 83  | 27                 | P301721E        | NUMBER    | 18000                | 4500               | 4500            |
| 88  | 28                 | P301729E        | NUMBER    | 61182                | 65299              | 61182           |
| 90  | 29                 | P301787/10KE    | NUMBER    | 18000                | 18000              | 18000           |
| 92  | 30                 | P301821E        | NUMBER    | 18000                | 4500               | 4500            |
| 94  | 32                 | P303240E        | NUMBER    | 105                  | 254                | 105             |
| 97  | 33                 | P303364E        | NUMBER    | 9751.5               | 9752               | 9751.5          |
| 99  | 37                 | P303584E        | NUMBER    | 3000                 | 4425               | 3000            |
| 106 | 38                 | P304703E        | NUMBER    | 53352                | 53651              | 53352           |
| 112 | 39                 | P305384E        | NUMBER    | 24819                | 26207              | 24819           |
| 116 | 40                 | P305385E        | NUMBER    | 22005                | 22080              | 22005           |
| 118 | 43                 | P306430MK2E     | NUMBER    | 156                  | 507                | 156             |
| 121 | 44                 | P306649E        | NUMBER    | 630                  | 995                | 630             |
| 124 | 45                 | P307528E        | NUMBER    | 19005                | 19193              | 19005           |
| 128 | 46                 | P307619E        | NUMBER    | 17880                | 17955              | 17880           |
| 130 | 48                 | P307643E        | NUMBER    | 18000                | 4500               | 4500            |
| 132 | 49                 | P307648/50KE    | NUMBER    | 4950                 | 5250               | 4950            |
| 137 | 50                 | P307649/10KE    | NUMBER    | 30126                | 30126              | 30126           |
| 140 | 51                 | P307650/10KE    | NUMBER    | 19503                | 19803              | 19503           |
| 142 | 53                 | P307682E        | NUMBER    | 18000                | 4500               | 4500            |
| 149 | 54                 | P307766E        | NUMBER    | 59025                | 59060              | 59025           |
| 151 | 55                 | P308012E        | NUMBER    | 7383                 | 7383               | 7383            |
| 153 | 56                 | P308148/10KE    | NUMBER    | 7383                 | 7383               | 7383            |
| 155 | 57                 | P308212E        | NUMBER    | 2898                 | 726                | 726             |

BSJ

महोदय, निदेशक, आयात-रिपोर्टिंग  
विभाग, नया दिल्ली  
Foreign Trade Development Officer  
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विभाग, नया दिल्ली  
Director General of Foreign Trade  
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Udyog Bhawan, New Delhi

W

विनोद कुमार कश्यप  
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Foreign Trade Development Officer  
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Directorate General of Foreign Trade  
आयात विभाग / Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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| #   | SL No in DGFT Appl | PartNo         | UOM    | Total Qty calculated | Qty Applied in DGF | Qty recommended |
|-----|--------------------|----------------|--------|----------------------|--------------------|-----------------|
| 159 | 58                 | P308213E       | NUMBER | 54033                | 26824              | 26824           |
| 161 | 59                 | P308265E       | NUMBER | 300                  | 300                | 300             |
| 163 | 61                 | P310897E       | NUMBER | 10098                | 2545               | 2545            |
| 165 | 63                 | P312866E       | NUMBER | 105                  | 275                | 105             |
| 169 | 64                 | P315658E       | NUMBER | 17880                | 17955              | 17880           |
| 173 | 65                 | P315778E       | NUMBER | 17880                | 17955              | 17880           |
| 177 | 66                 | P39427E        | NUMBER | 17880                | 17955              | 17880           |
| 182 | 67                 | P39529E        | NUMBER | 100590               | 94160              | 94160           |
| 187 | 68                 | P39552E        | NUMBER | 98667                | 89000              | 89000           |
| 191 | 69                 | P39555/1E      | NUMBER | 21750                | 22999              | 21750           |
| 195 | 70                 | P39555/3E      | NUMBER | 12573                | 12667              | 12573           |
| 197 | 71                 | P39555/4E      | NUMBER | 4950                 | 1396               | 1396            |
| 201 | 74                 | P39557/1E      | NUMBER | 88017                | 69089              | 69089           |
| 203 | 75                 | P39557/2E      | NUMBER | 5796                 | 3400               | 3400            |
| 205 | 76                 | P39741E        | NUMBER | 9900                 | 1985               | 1985            |
| 207 | 79                 | P40858E        | NUMBER | 525                  | 732                | 525             |
| 209 | 80                 | P41631/10KE    | NUMBER | 600                  | 450                | 450             |
| 213 | 81                 | P41555/10KE    | NUMBER | 3159                 | 3900               | 3159            |
| 215 | 84                 | P42635E        | NUMBER | 1014                 | 507                | 507             |
| 217 | 85                 | P45878E        | METER  | 7800                 | 7251               | 7251            |
| 219 | 86                 | P60561E        | NUMBER | 1014                 | 1062               | 1014            |
| 221 | 87                 | P60841/1E      | NUMBER | 17055                | 19755              | 17055           |
| 223 | 88                 | P60849/3E      | NUMBER | 18978                | 15942              | 15942           |
| 226 | 92                 | P60985/1E      | NUMBER | 19953                | 19790              | 19790           |
| 228 | 93                 | P60985/3E      | NUMBER | 18978                | 18039              | 18039           |
| 230 | 94                 | P60986/1E      | NUMBER | 1800                 | 1800               | 1800            |
| 232 | 95                 | P60986/3E      | NUMBER | 2898                 | 3048               | 2898            |
| 234 | 96                 | P60986/4E      | NUMBER | 4950                 | 2475               | 2475            |
| 236 | 97                 | P60986/5E      | NUMBER | 17055                | 5                  | 5               |
| 243 | 100                | P61095E        | NUMBER | 146970               | 149373             | 146970          |
| 245 | 101                | P61221E        | NUMBER | 1014                 | 507                | 507             |
| 247 | 103                | P61508/10KE    | NUMBER | 1014                 | 2319               | 1014            |
| 250 | 105                | P61670E        | NUMBER | 3003                 | 3172               | 3003            |
| 252 | 107                | P61782/CE      | NUMBER | 18978                | 5644               | 5644            |
| 254 | 109                | P61838/3E      | NUMBER | 1014                 | 771                | 771             |
| 256 | 110                | P61841E        | NUMBER | 18000                | 4501               | 4501            |
| 258 | 111                | P62039E        | NUMBER | 525                  | 386                | 386             |
| 261 | 120                | P62642/B/400E  | NUMBER | 7848                 | 7018               | 7018            |
| 263 | 122                | P62642/GY/400E | NUMBER | 1014                 | 359                | 359             |
| 266 | 124                | P62642/R/520E  | NUMBER | 7848                 | 6716               | 6716            |
| 269 | 128                | P62642/Y/400E  | NUMBER | 7848                 | 7005               | 7005            |
| 271 | 129                | P62642/Y/700E  | NUMBER | 18978                | 7005               | 7005            |
| 274 | 130                | P61919E        | NUMBER | 12333                | 1675               | 1675            |
| 278 | 131                | P63027E        | NUMBER | 8055                 | 8085               | 8055            |
| 287 | 132                | P63028E        | NUMBER | 51525                | 53057              | 51525           |
| 292 | 133                | P63073E        | NUMBER | 58251                | 53080              | 53080           |
| 294 | 134                | P63102/3E      | NUMBER | 16503                | 14091              | 14091           |

सहजीत सिंह/SALJIT SINGH  
उप महासंचालक (विदेश व्यापार)  
Deputy Director General of Foreign Trade  
विदेश व्यापार महासंचालकालय  
Directorate General of Foreign Trade  
आर्थिक विभाग/Dept. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार KASHYAP  
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Foreign Trade Development Officer  
विदेश व्यापार महासंचालकालय  
Directorate General of Foreign Trade  
आर्थिक विभाग/Dept. of Commerce  
भारत सरकार, नई दिल्ली  
Udyog Bhawan, New Delhi



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| #   | SL No in DGFT Appl | PartNo      | UOM    | Total Qty calculated | Qty Applied in DGF | Qty recommended |
|-----|--------------------|-------------|--------|----------------------|--------------------|-----------------|
| 296 | 135                | P63114E     | NUMBER | 17055                | 18516              | 17055           |
| 298 | 136                | P63313E     | NUMBER | 1014                 | 507                | 507             |
| 302 | 137                | P63317E     | NUMBER | 43656                | 34256              | 34256           |
| 304 | 138                | P63537E     | NUMBER | 4950                 | 2700               | 2700            |
| 306 | 140                | P63622/4E   | NUMBER | 4950                 | 1313               | 1313            |
| 308 | 141                | P63638/AE   | NUMBER | 10098                | 3762               | 3762            |
| 310 | 145                | P63662E     | NUMBER | 105                  | 28                 | 28              |
| 313 | 147                | P63705E     | NUMBER | 33558                | 26561              | 26561           |
| 318 | 148                | P63720/BE   | NUMBER | 70536                | 66951              | 66951           |
| 321 | 149                | SA303780E   | NUMBER | 3054                 | 4425               | 3054            |
| 323 | 150                | SA305860/1E | NUMBER | 4950                 | 1238               | 1238            |
| 326 | 152                | SA307828E   | NUMBER | 17160                | 18710              | 17160           |
| 328 | 153                | SA308654E   | NUMBER | 1950                 | 488                | 488             |
| 330 | 156                | SA310898E   | NUMBER | 10098                | 2524               | 2524            |
| 332 | 157                | SA311489E   | NUMBER | 525                  | 132                | 132             |
| 334 | 158                | SA41162E    | NUMBER | 2898                 | 1672               | 1672            |

*[Handwritten signature]*

उद्योग विभाग, भारत सरकार  
 Ministry of Industries, Government of India  
 Director General, Industries  
 Directorate General of Industries  
 Ministry of Industries, Government of India  
 उद्योग विभाग, भारत सरकार  
 Ministry of Industries, Government of India

*[Handwritten signature]*

*[Handwritten signature]*

विनीत कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 विशेष व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिरीक्षक  
 Director General of Foreign Trade  
 भारत सरकार, नई दिल्ली  
 Ministry of Commerce, New Delhi